THE DEPUTY CHAIRMAN: Nothing shall go on record ... (Interruptions)...

SHRI V. NARAYANASAMY:*

SHRIMATI JAYANTHI NATA-RAJAN: *

SHRI G. SWAMINATHAN: *

(At this stage some hon. Members left the Chamber.)

SHRI V. GOPALSAMY (Tamil Nadu): Madam, it is a plan of propaganda of the Congress (I)... (Interruptions) ... It is nothing but propaganda of the Congress (I). It is they who liquidated Naigarwala. It is the modus operandi of the Congress (I). ... (Interruptions)...

SHRI S. VIDUTHALAI VIRU-MBI: It is nothing but politicization.

THE DEPUTY CHAIRMAN: Please take your seat. Let us discuss Kashmir. Everybody was pleading for Kashmir. Come on.

(Interruptions)

SHRI V. GOPALSAMY: Why have you become a pigmy before the Congress (I) nowadays?

डा॰ रत्नाक्तर पाण्डेय (उत्तर प्रदेश) : महोदया, दिल्ली विश्वविद्यालय में ... (व्यवधान)

उपसमापित : कल ही म्राप लोगों की रिकवेस्ट पर क्वेश्चन म्रावर को ससपेंड किया गया । Nothing is going on record except about Kashmir.

डा० रत्नोकर पाण्डेय : *

उपसमापति : यह न तो श्रखवार में श्राएगा और नहीं रिकार्ड पर ग्राएगा । Nothing is going on record.

DISCUSSION ON SITUATION IN JAMMU AND KASHMIR — Contd.

SHRI VISHVJIT P. SINGH (Maharashtra): Madam, Deputy Chairman, after the speech of my friend, the honourable Shri Morarka, I had expected that things have been put into a historical perspective as far as article 370 of the Constitution is concerned. Unfortunately, I found that honourable Shri Vajpayee had raised that issue once again. I feel it would be in the fitness of things if this is put back into its historical perspective once again.

Shri Vajpayee quoted or, rather, made a reference to the objections raised by Maulana Hazrat Mohani in the Constituent Assembly debates, and he said that the Maulana had objected to the inclusion of article 370 and said that this was a discrimination. I agree, the Maulana had said that. But, let us put things in perspective. What was the Maulana's viewpoint? Was he thinking in terms of India as a nation? Was he thinking in terms of other States? What was his perspective?

Madam, I would like to quote from the Constituent Assembly debate of the 17th of October, 1949 when the Maulana said, "But may I ask a question? When you make all these concessions for Kashmir..."

(Interruptions)

श्री रामचन्द्र विकल (उत्तर प्रदेश):
सदन में बहुत ही महत्वपूर्ण बहुस हो
रही है, लेकिन यहां पर न तो गृह मंत्री
हैं और न ही कश्मीर के मामलों से
संबंधित मंत्री हैं। यहां पर प्रधान मंत्री,
गृह मंत्री और कश्मीर के मामलों के मंत्री
को भी होना चाहिए। सिफं एक मिनिस्टर
का होना ही काफी नहीं है।

श्री राम नरेश यादव (उत्तर प्रदेश): इससे पता चलता है कि सरकार कितनी गम्भीरता से इस मामले को लेती है।

^{*} Not recorded.

SHRI SUBRAMANIAN SWA MY (Uttar Pradesh): It is a good point of order.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPA-DASWAMY): I am here.

SHRI SUBRAMANIAN SWA-MY: Madam, till the Home Minister or the in-charge coordinating Minister comes, you adjourn the House. You adjourn the House for five minutes so that they could be here...(Interruptions)...

SHRI V. NARAYANASAMY (Pondicherry): The Home Minister is not present. The Minister for Kashmir Affairs is not present. (Interruptions)

THE LEADER OF THE OPPO-SITION (SHRI P. SHIV SHAN-KER): The Leader of the House is standing. I am sure he will agree that this is disrespect to the House.

SHRI SUBRAMANIAN SWA-MY: This is disrespect. It shows casualness towards Kashmir. (Interruptions)

श्री राम चन्द्र विकल: वहां खून की हें. ली खेली जा रही है श्रीर ये मजाक कर रहे हैं। वहां क्या हों रहा है यह क्या श्रापको पता नहीं है?

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWA-MY): All of us hold the House in the highest esteem. There is no disrespect. I am here representing the Government. I take notes (Interruptions)

SHRI SUBRAMANIAN SWA-MY: No, no. It is such a serious issue. (Interruptions)

SHRI M. S. GURUPADASWA-MY: I will send word to the Homeminister. He will come here. Don't worry. (Interruptions)

SHRI SUBRAMANIAN SWA-MY: No, no. You adjourn the House. (Interruptions)

THE DEPUTY CHAIRMAN: The Leader of the House is getting the Home Minister. He is taking notes. Finally the Home Minister will take the points from him and reply. Please sit down. (Interruptions)

SHRI P. SHIV SHANKER: We are grateful to the Leader of House that he is fetching the Home Minister. But there are two Ministers. As my friend was saying, it is a clear case of disrespect to the House. Somebody should have been here when such a serious debate is going on. ((Interruptions)

SHRI M. S. GURUPADASWA-MY: I represent the Government. I am here. I take notes also. (Interruptions)

SHRI P. SHIV SHANKER: Mr. Leader of the House, Mr. Minister, we are not disputing your presence. We are grateful that you are getting the Home Minister. Don't you agree that, two Ministers being there, at least one should have been here. (Interruptions).

SHRI SUBRAMANIAN SWA-MY: It is not tourism that we are discussing. We are discussing Kashmir. (Intern ptions)

SHRI M. S. GURUPADASWA-MY: I will see that the Home Minister is here very soon. (Interruptions)

SHRI VISHVITT P. SINGH: I can quote at least 20 instances when my friend, hen. Shri Gurupadaswamy, raised this very issue in this House and said that this was gross disrespect to the House. Am I correct entliser am I not, Mr. Gurupadaswamy? Today he must have the courage of conviction and say, "Yes, this is a failure of the Government."

SHRI SUBRAMANIAN SWA-MY: He has a weak memory. (Interruptions) SHRI M. S. GURUPADASWA. MY: You don't expect me to answer your question. As I have told you, there is no disrespect involved in this. I will send for the Home Minister. He will te here very soon. I will take notes on his behalf. I will pass on the notes to him. I represent the Government. ((Interruptions)

SHRI SUBRAMANIAN SWA-MY: Adjourn the House for five minutes. (Interruptions)

THE DEPUTY CHAIRMAN: Please take your seats. The Leader of the House has given his assurance that the Home Minister would be available. It is quite possible that the message did not go because the decision to start the debate on Kashmir immediately was taken just before the Question Hour. So, we will send word. Please take your seats. (Interruptions)

SHRI P. SHIV SHANKER: Madam, I would venture to join issue with the Leader of the House when he says that there is no disrespect to the House. There are two Ministers. I can understand if one Minister is engaged there. If only one Minister were to be there, he could have been engaged in the other House. There are two Ministers. There are two Ministers, and to say that it is no disrespect to the House is unfertunate.

SHRI ATAL BIHARI VAJPA-YEE (Madhya Pradesh): It is not. (Interruptions)

SHRI M. S. GURUPADASWA-MY: Madam, let me remind Shiv Shankerji that even in the past the concerned Minister was not always present. IInterruptions) My memory is not short. I have functioned there also. Please remember this. (Interruptions)

SHRI P. SHIV SHANKER: I agree, Gurupadaswamyji. It is possible that a Minister is busy in the other House, in which case certainly another Minister is present who takes

notes. But there are two Ministers. How could they be simultaneously busy in the other House.? This is the point which I am raising. One should have been here. It is a clear case of disrespect.

SHRI S. S. AHLUWALIA (Bihar): Madam, adjourn the House. (Interruptions)

SHRI M. M. JACOB (Kerala): What the Leader of the House has mentioned is not correct, Madam. (Interruptions)

SHRI V. NARAYANASAMY: This is disrespect to the House. (Interruptions)

SHRI M. S. GURUPADASWA-MY: Madam, we hold the House in the highest esteem. There is no question of disregard, disrespect shown to the House at all on behalf of the Government. (Interruptions)

SHRI P. SHIV SHANKER: Gurupadaswamyji, there is no seriousness involved. This is the unfortunate part of it.

SHRI M. S. GURUPADASWA-MY: I have taken note of the feelings of the House, I have sent word to the Minin er. (Interruptions)

THE DEPUTY CHAIRMAN: Please don't make an issue of it now. The Leader of the House has given his assurance. I will not adjourn the House I can assure you. I did not adjourn the House when there was disrespect shown to many other people. So, please take your seat. I am not adjourning the House. Sit down. I did not adjourn it yesterday and I won't adjourn it today. Let the Leader take down the notes. (Interruptions) Please don't make an issue of it.

SHRI M. M. JACOB: Madam, 1 want to make a submission.

SHRI V. GOPALSAMY (Tamil Nadu): When there was disrespect shown yesterday, what had happened to you.? You were keeping quiet.

SHRI M. M. JACCB: I want to correct the 1ecord. As the Leader of the House, Mr. Gurupadaswamy, has mentioned that in the past there were occasions like this, I want to point out, becasuse I was sitting on the other side at that time, that there was no special discussion where the Minister concerned was absent. A special discussion is a discussion on Kashmir. So, when were a special discussion took place in the House, the Minister concerned was there and that I was always present in that House. That is why I mentioned it. This is not a usual discussior.

श्री राम चन्द्र विकल: मेरी श्राप सुन लीजिये । कश्मीर में जो शेख **ग्रब्द्**ल्लाके घरको जलादियागया है। वहां गक्भीर स्थिति है। शेख अबदुल्ला जिन्होंने कश्मीर को जिन्दगी दी, देश को जिन्दंगी दी, श्राज उनके घर को जला दिया । यह सीरियस बात है, इसको भी नहीं सुनग क्या ? ग्राप होम मिनिस्टर साहब को बुलाइये (ब्यवधान) वहां खुन की होली खेली जा रही है। उसका जवाब होम मिनिस्टर साहब को गुरुपदस्वामी जी को नहीं देना है। होम म्नना चाहिए, श्रफेयर्स के मिनिस्टर को सुनना चाहिए, मैं तो कहंगा , प्रधान मंत्री जी जवाब दें कि कश्मीर में ग्राज क्या हो रहा है।

SHRI SUBRAMANIAN SWAMY: It is a shame on this Government.

SHRI MADAN BHATIA (Nominated): Madam Deputy Chairman, there is a serious matter. One Mr. Balraj Puri, who is the convener and the organiser of the separatist Jammu Movement has been appointed as an adviser to the Governor. It is a very serious matter. We want to ask the Minister: is this the drift of things which is taking place?

THE DEPUTY CHAIRMAN: When he comes, you please ask.

SHRI MADAN BHATIA: We had been saying yesterday that he has become a symbol of certain fundamentalist forces in the country. Is it or is it not vindicated by this particular appointment?

THE DEPUTY CHAIRMAN: When the Minister is here, you can ask him. (Interruptions)

डा० म्रबरार म्रहमद खान (राजस्थान): इनके हाथी के दांत खाने के मौर हैं, दिखाने के मौर हैं (व्यवधान)।

SHRI VITHALRAO MADHAV-RAO JADHAV (Maharashtra): Madam, you should adjourn the House for a short while. It is a very important matter.

SHRIMATI JAYANTHI NAT-ARAJAN (Tamil Nadu): Can the Leader of the House answer questions about Balraj Puri? Does he know it? (Interruptions)

THE DEPUTY CHAIRMAN: I request the hon. Members to take their seats. When the Leader of the House said he is taking notes, he is taking notes. Take his word. Please sit down. Your one complaint is registered. Don't pull it too far.

SHRI VITHALRAO MADHAV-RAO JADHAV: Madam, please listen. It is not the question of taking notes. Any Member can also take notes. But it is the question of privilege of the House. The Minister must be here because he is concerned with it. As my leader has said there are two Ministers. One is in charge of Kashnir ard the other is Home Minister.

THE DEPUTY CHAIRMAN: It is being repeated. I have heard it.

SHRI VITHALRAO MADHAV-RAO JADHAV: So, I would request you to please adjourn the

House for a short while till the Minister comes. If both the Ministers are busy, why are they insulting the House? It is a serious case. Till he comes let the House be adjourned. (Interruptions)

THE DEPUTY CHAIRMAN: Please sit down.

SHRI SUBRAMANIAN SWAMY : What did you say?

THE DEPUTY CHAIRMAN: I said you keep quiet about my respect. You please sit down.

SHRI SUBRAMANIAN
SWAMY: Why should I keep
quiet? Don't I have a right to
speak? I am trying to protect
your right. (Interruptions)

THE DEPUTY CHAIRMAN: I say please sit down.

SHRI SUBRAMANIAN SWAMY: Why should I sit down?

श्री विठ्ठ स्राव माधवराय जाधव : घर जला दिये हैं, कश्मीर में सीरियस मिचुऐशन है, उनको बुलाइये।

Madam, please call the Home Minister. Till that time you please adjourn the House.

Madam, this is very serious. It is not a question of taking notes. (Interruptions)

SHRI P. SHIV SHANKER: May I request the hon. Member from this side to listen to me. We have already registered our point. I am sure that the Home Minister, when he comes, will offer his explanation as to why he has not been on time. The Leader of the House is here. He had been kind enough to say that he has sent a person for the purpose of getting him. Let us proceed with the debate.

SHRI VISHVJIT P. SINGH: Madam, Deputy Chairman, I would once again take up the

thread from where I left. As I said, after Shri Morarka had put the Kashmir issue and the issue of article 370 in the historical perspective, there was nothing more needed to be said. But which since Shri Vajpayee thought it fit to mention the name of Maulana Mohani and said that he Hasrat challenged the inclusion of had article 370, it is important for us to put it inot it proper historical perspective, What was the matter which Maulana was com-g? Was his attitude plaining? national? Was he worried about unity and integrity of the nation? Was it for a particular community? Was it for a particular geographical area? I would like to quote Maulana itself from the Constituent Assembly debates of 17th of October. 1949 The Maulana says:

"May I ask the question? When you make all these concessions for Kashmir, I more strongly object to the arb trary act of compelling the Baroda State to be merged in Bombay. The administration of Baroda State is better than the administration of many other Indian provinces. It is scandalous that you should compel and not this, Madam, the Maharaja of Baroda to have his raj merged in Bombay and himself pensioned off."

"Some people say that he himself voluntarily accepted this merger. I know it is an open secret that he was brought from England and compelled against his will. I would not like to go into any details but I say that I object to this sort of thing, . He said if you give these concessions to the Maharaja of Kashmir, you should also withdraw decision about the merger of Baroda into Bombay and allow all these concessions and many more concession to the Baroda ruler also."

(Shr. Vishujit P. Singh)

Unfortunately, Maualan's emphasis was purely on concessions to the ruler of Baroda State, to the erstwhile Maharaja of Baroda. That was the concern of Maulana, not the concern of India.

Going further, Madam, M1. Vajpayee, again selectively quoted from the Hon'ble Shri N.Gopalaswami Ayyangar and he quoted the first bit of his speech when he has said that it is our hope article 370 will be removed and, Kashmir will be merged into the country. But the operative part of his speech which was later when he actually spoke of the reality on the ground, Shri Vajpayee did not quote. I would like to quote that once again.

"Again the Government of India have committed themselves to the people of Kashmir certain respects. They have committed themselves to the position that are opportunity would be g ven to the people of the State to decide for themselves whether they will remain with the Republic or wish to go out of it. We are also committed to ascertain he will of the people by means of a provided the normal plebiscite conditions are restored and the impartiality of the plebiscite could be guaranteed. We have also agreed,"—this is the operative part"—that the will of the people through the instrument of a Constituent Assembly will determine the consitution of the State as well as the sphere of Union jurisdiction over the State.'

"It is very clear that it is up to the Constituent Assembly to decide sphere of the influence of the Centre and it was the Constituent Assembly which limited this scope to the subjects and the areas mentioned in article 370." I would go further quoting again from hon. Shri N. Gopalaswamu Ayyangar.

"The effect of this article is that the Jammu and Kshmir State wnich is now a part of India, will continue to be a part of India, will be a unit of the future Federal Republic of India and the Union Legislature will get jursidiction to enact laws on matters specified either in the Instrument of Accessicn or by later addition with the concurrence of the Government of the State. And steps have to be taken for the purpose of corvening a Constituent Assembly in due course which will go into the matters I have already referred to. When it has come to a decision on the different matters it will make a recommendation to the President who will either abrogate article 306A..."

Article 370 is referred to as Article 360A in the Constitutent Assembly debates.

"... or direct that it shall apply with such modifications and exceptions as the Constituent Assembly may recommend. That, Sir, is briefly a description of the effect of this article, and I hope the House will carry it."

And the House carried it in this form. Madam, in the light of this solemn assurance, this Constitutional provision, which was given, the J & K State Assembly was set up. And the J & K Assembly debated this at length.

I would now once again quote from the J & K debates to show you the kind of mocd and the kind of manner in which all this was taken. I am quoting from Sheikh Mohammed Abdullah, speaking on the 11th March, 1952:

"Here I would like to point out that the fact that Article 370 has been mentioned as a temporary provision in the Constitution does not mean that it is capable of being abrogated, modified or replaced. unilaterally. In actual

effect, the temporary nature of this article arises merely from the fact that the power to finalise the constitutional relationship between the State and the Union of India has been specifically vested in the Jammu and Kashmir Constituent Assembly. It follows that modifications or exwahatever ceptions that may become necessary either to Article 370 or any other Article in the Consitution of ludia in their application to the Jammu and Kashmir State are to decisions subject sovere gn body."

What is the sovereign body? The J & K State Assembly And I would like now to quote from Shri M. A. Beg, again speaking on the 11th May, 1952:

"It would not mean that the Kashmir State will cease to have its special position. Amending Act. 370 may be necessary at the time when we finalise our Consitution. But even then, legally Constitution, as it is, cannot in any way rob Kishmir of its special privilege and position given to it by common agreement."

Madam, there is a lot of reservation expressed on the question of citizenship and on the question of State subjects. There is a lot of problem. They say that as citizens of India, you cannot go and seek employment in the J & K State and you cannot go and buy property in J & K and it should not be a State subject. I would mention that this something which has got a historical background. There is an old tradition for this. In the 20; there was an agitation in the Salar biousis the fooling was that a lot of outsidars were going and buying property and oppressing the people of the State. This was an agitation which started in the 20s. Don't forget that everything we have enacted in our Constitution blay is a result of the awareness

of our own people who have been agitatiing over years. The various provisions which were brought in by Independent India were a result of the agitations which took place in the 20s and 30s. Let us not forget this.

I am quoting again from Sheikh speaking on the 11th Abudullan May, 1952 in the Constituent Assembly. Speaking on citizenship, he said:

"There are historic reasons which necessitate such constitutional safeguards as for centuries past, the people of the State have been victims of exploitation at the hands of their well-to-do neighbours. The Hon'ble Members are perhaps aware that in the late tewenties, the people of Jammu and Kashmir agitated for the protection of their bona fide rights against the superior competing interests of the non-residents of the State. It was in response to this popular demand that the of the day pro-Government mulgated a Natification in 1927..." .. by which strict definition of the term "S'ate Subject" was provided. I am glad to state that the Government of India appreciated the need for such a safeguard and that safeguard has been provided in the J & K Constitution and accepted by us also."

It is now 12-29. There another Minister also, an amorphous Minister.

HON. MEMBER; Co-ANordinator.

THE LEADER OF THE MOITIZCATO (SHRI P. SHIV SHANKER); I request the hon. Minister to at least offer apologies.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHA-MMAD SAYEED): Because in the Lok Sabha there was a motion.

SHRI P. SHIV SHANKER: We felt that it was discourtesy to the House.

AN HON. MEMBER; The Home Minister is expected to say something.

SHRI MUFTI MOHAMMAD SAYEED; Madam, I express my apology. I was busy in the Lok Sabha. There was the Question Hour. People take a lot of time.

SHRI P. SHIV SHANKER: We are satisfied with what you have said.

SHRI VISHVJIT P. SINGH: Madam, it was not an accident that all these arrangements came into play. There was sentiment behind it; there was history behind it and there was tradition behind it. I would like to quote once again from the non. Member Shri Mubarak Snan's speech in the J & K. Assembly on the 14th August, 1952:

"Let me enumerate the common which have cemented principles our relations with the people of India. For the last 18 years, we have rendered sacrifices for the principles and ideals which are now common both to India and ourselves. We have accepted the lifegiving principles of Manatma Gandhi. But it is a tragedy of hignest magnitude that a attack was launched perfidious against us, while we were trying to act on these principles. Now the question arises why did we accede to India? If the rulers of Pakistan had not launched their treacherous attack on us and tried to deprive us of our freedom, even then, I may assure you, Sir, that the people of State would have acceded to India. While making this statement I am not in the least becoming sentimental. Accession of the State to India was inevitable and a foregone conclusion. In India, we

had the progressive forces who were waging a neroic struggle against imperialism and its allies and we were fighting for the emancipation of ten crores of State's population. These forces lent their unequivocal support to our freedom struggle. The leader of our freedom movement received tremendous support from the freedom loving people of India."

"Today, we are not to face the question of accession because it stands confirmed long since. There should be no room for doubt and ambiguity on this question. The accession of Kashmir to India is complete in fact and in law. The statement which was submitted before the House is not a legal document, but an assertion of sentiment" (Time bell rings).

Madam, I am sorry, I will have to take a little more time.

THE DEPUTY CHAIRMAN; Then we will have to cut somebody else's time because the reply is at 2 o'clock.

SHRI VISHVJIT P. SINGH: Madam, don't forget that half-anhour was taken in the discussion to know when the Home Minister will arrive.

THE DEPUTY CHAIRMAN: I am counting from then.

SHRI VISHJIT P. SINGH: Madam, let me finish this quotation.

"Pandit Nehru in one of the recent speeches in the Parliament had said: We are striving for the union of the hearts of the people and that is the basis of our relationship with India. We are striving to establish unity of hearts. The basis of this bond is expressed in the residuary sovereignty of our Constituent Assembly."

Madam these sentiments today stand betrayed. I am sorry to say that these sentiments which were so strong, which were so alive and which have been the basis of cementing our relationship today stand betrayed. And they stand betrayed from where, they stand betrayed how and they stand be-trayed when? Today they stand betrayed when you have your continuous curfew. 1 cannot tell you, Madam, the kind of conditions that prevail there when you have continuous curfew: Children milk, streets without any arrangements for carrying the garbage, essential commodities not being available, medical facilities being nil, and no kind of succour from the Government. Believe me, Madam, this is the way law and order is sought to be maintained in Jammu and Kashmir today. There is constant curfew. Nobody can live under constant curfew. But that the situation there today. Talking about religious freedom, today, even the Azam cannnot be said from the mosques and it is not allowed. That is the kind of religious freedom that is there now. Arbitrary arnewspapers. rests are there, but no arrest of the terrorists. It is very difficult find them. No matter that when Dr. Farooq Abdullah was ruling in Kashmir, he was the one who had arrested five terrorists who were later released. But I am not going into that now. When he was ruling, they were still on the run. But, today, who is being arrested? It is the common man who is being arrested and not the terrorists, because it is very difficult to find them. But the common man is being arrested and terrorists are allowed to romp free and are also allowed to give interviews and they are allowed to run the administration the way they want to. The Governor has already said that the administration has already been hijacked and it is the take-over of the administration. Madam, I disagree with my honourable friends on this side. Many

of them have blamed the Governor. I do not blame the Governor at all. I don't think the Governor is to be blamed. Governor is a very good civil servant. He was a very good civil servant. Many years ago, here in Delhi, he was a very good civil servant. When he was working in Jammu and Kashmir also earlier, he was a very good civil servant. Even today he is a good servant. He is following the dictates of the Government, he is following what is being told to him by the Government. I do not blame the Governor at all. Why should we The Goblame the Governor? vernor is working on instructions from Delhi. He is doing only what the instructions are telling him to do. The instructions tell him, "you appoint so and so as as the officer." He agrees and he appoints. Prof. Balray Puri has been appointed. What about him? am being told that he is the head of some secessionist organization.

SHRIMATI JAYANTHI NATARAJAN: He is the convener of the Separate Jammu Movement ...(Interruption)...

SHRI VISHVJIT P. SINGH: There you are. This is the instruction from Delhi and so, he follows it. The Governor is told, "vou dissolve the Assembly." and he dissolves it. No need to ask the President even! In spite of the fact that the J&K Constitution categorically says that it cannot be done without the consent of the President of India, he says that it has done it. I would like to quote selectively in this context:

"Provisions in case of failure of Constitutional machinery in the State:

(1) If at any time the Governor is satisfied that a situation has arisen in which "the Government of the State cannot be carried on in accordance with [Shri Vishvjit P. Singh] the provisions of the Constitution, the Governor may by Proclamation.—

(a) assume to himself all or any of the powers of the State and all or any of the powers vested or exercisable by anybody or authority in the State,'

It has been said under sub-section (5) that no Proclamation shall be issued except with the concurrence of the President of India. Madam, been said by this Gohas vernment, and I am not saying, that the concurrence of the President was not obtained. In fact, even today they say that the concurrence of the Home Minister or the Prime Minister was not obtained to dissolve the Assembly. The Governor did it unilaterally. not believe this. I am convenced that the Home Ministry must have something to do with it. They must have told the Governor and the Governor would never have acted on his own. He followed the instructions to the very letter. We know today that this act was illogal and it is a blatantly illegal act. The Government has assured us that it is going to take political action. Well, we are waiting for that. What kind of political action are they going to take? The Government has said that it has appointed a Cabinet Minister and later it has been clarified by the honograble Hom: Minister, if I am not wrong, that this is really a sugges ion medanot by the Government, but by the Opposition Members and the sugaccopted gistion was with the Government. alactity by I am vary grateful to the Governmont for having does that. Wails saying that I would like to go a little further. When you appoint a Minister, the Minister has to have some specific responsibility, some specific day. I have not

been able to understand what his specific responsibilities are, though I have great respect for the honourable Minister; I believe he has just spoken sitting to my right...

AN HON. MEMBER: It was not he. He is not here.

SHRI VISHVJIT P. SINGH: Oh, it was not he ! I am very sorry, nowadays I seem to have become shortsighted.

I would like to know what this amorphous Ministry is going to do. I call it amorphous becase I don't seem to understand what it is going to do. It is supposed to do coordination. We given an explanation by the honour-Prime Minister that this Minister is going to coordinate between the various Ministries at the Centre and the Governor. As far as I know, the normal functioning of a proper Government is that the Ministers can coordinate among themselves. Do they need a coordinator to tall them what to do? They can coordinate with each other. They can coordinate with the Governor. Do they need another. Minister to tall them what to do? Is he going to act as a lission officer to tween the Governor and the Centre? I don't think so. This is an un-pree dented situation because we never had this sort of a situation before, I don't seem to understand what he is going to do there. Is he a coordinator? Is he a liaison office? Writ is his spacific responsibility? He does not have any specific responsiblity. I do not understand the reason. When it was suggested that there should be a Minister for J & K affirs, along with that was also the suggestion that the J&K Affairs Minister must be given estain specific J&K affairs to look after. If he is just told to look after J&K affeirs, what J&K affairs will he look after?

Law and order will be looked after by the Home Ministry. Policy will be looked after by some other Ministry. Various things will be looked after by various other Ministries. Then what does this amor-Ministry do? What for is this Ministry picked up? I am sorry, I don't understand. If you think that this kind of political action will bear any fruit, I am sorry, I cannot accept that, I disagree with you and I warn you once again that the situation in Kashmir is explosive, the situation is bad. Political action has to be taken and you have a way out. as the honourable Shri Madan Bhatia said yesterday, that you have the option of reviving the Assembly, You exercise that option. I still tell you once again, the time is running out, much ground has been last but a few grains of sand are left in the upper reaches. I urge upon this Government, kindly revive the Assembly, revive the political proce s. have a Chief Minister of your choice, whomever you like; if you don't like particular people, dont' have them. But please revive the Assembly because it is only through a revival of the political process that you can find a solution to a political problem. This is law and order law and order problem. Don't think you will be able to solve it otherwise. Jagmohan, I am sorry, is not going to do enough to cow down the Valley. The has to be won ever. The minds and hearts of the people will have to be won over by political action and that political action, let me tell you again, Madam, can only be taken through the revival of the Assembly. Thank you. (ends)

THE DEPUTY CHAIRMAN: The honourable Home Minister will reply at 2 o'clock. So we have very little time now. I would expect Members to keep this constraint in mind and be restrained in their speeches. And if some names are cut, it is not my responsibility, in view of the time constraint.

श्री राम चन्द्र चिकल: उपसभापति महोदया, हमारा क्या होगा ?

उपसभापति: ग्रापका नाम है।

भी श्रामन्द शर्मा (हिमाचल प्रदेश): श्रामको नहीं इम्नोर कर सकते, विकल जी।

श्री राम चन्द्र निकल: इम्मोर हम हो रहे हैं।

एवसमापतिः इत तरफ से बोलने के बाद श्राप बोलेंगे ।

SHRI SHABBIR AHMAD SALARIA: (Jammu & Kashmir): I have given a motion. I must get time...

THE DEPUTY CHAIRMAN: You are from that State. You will get time. Now I call Dr. Nagen Saikia. Your party has only two or three minutes now.

NAGEN DR. SAIKIA Assam): Madam Deputy Chairman, the situation in Kashmir today is a threat to the solidarity and integrity of our country. Kashmir is an integral part of Indiahistorically, geographically, politically, economically and socially, Nobody on earth can be allowed to snatch away Kashmir from India. I believe that the nationalist forces in Jammu and Kashmir would allow the secessionist forces to dance to the tune of Pakistan. Neither would they agree to the absurd demand of plebiscite issue, which met its death just after it raised. Since the days of Independence, Pakistan which was carved out of India has been trying to play the wrong game on Kashmir. We recall that Pakistan tried to send the Mujahids, the Pakistani guerrillas, to Kashmir, but the people of Kashmir drove out these Mujahids forcibly from the soil of Jammu and Kashmir. Pakistan tried to raile the Kashmir issue on many occasions and on

IDr. Nagen Saikial different platforms but they could not succeed. Their failure encouraged them to adopt some black policies to destabilise the political situation in Kashmir and to create the atmosphere of violence lawlessness. The former President of Pakistan, Zia-ul- Haq, planned operation programme under the code name TOPAC to liberate Jammu and Kashmir through political subversion, chaos and terror. He trained the Jammu youths to snap coand Kashmir mmunication lines between Jammu and Kashmir, to destroy base depots of Srinagar and also to make the radio stations located at critical non-functioning. Newspoints items came out many times that organized many camps Pakistan in the Pakistani occupied Kashmir to import guerrilla warfare training to some youths of Jammu and Kashhas succeeded mir. Pakistan extent. The present stat€ of affairs in Kashmir is a planned creation of Pakistan. And I come the stand taken by the present Prime Minister and his warning to Pakistan. But a few members belonging to the Congress Party put all tried to responsibility Prime Minister upon the present of India. He has completed only 100 days in office. Prior to that who was in power? By putting all the on Pakistan we cannot avoid our own faults and responsibilities. What did the Government of India do when all these things were going on under the umbrella of so-called popular Government of Jammu and Kashmir? Did the Government of India know about the anti-national activities of a section of people of Kashmir Was any objective assessment made by the Government of India? If so, what effective steps were taken to check Pakistani infiltration and their influence in Kashmir? What smuggled arms and amount of ammunition. video-cassettes and audio-cassettes along with drugs was caught by the Government of India during the last three years?

What measures were taken against who openly hoisted Pakiflags in Kashmir and openly stani Pakistanı ideas and propagated ideals to create feelings of reliaffinity with gious Pakistan? During the period of former Government of India all these antiactivities took place in national openly. Moreover, noth-Kashmir has been done for all round development of the State. Prime Minister of India former who tried on that day to make Mr. Jagmohan, Governor of Jammu and Kashmir, responsible for absence at the airport at the time of their arrival, put a deaf car to the Governor when since he cautioned the Government of India about the fast deteriorating situation in Kashmir.

The Governor stated in his note:

"All these cases are not ordinary cases of corruption. They involve social and political clites who over the years have perfected a technique of circumventing laws and frustrating the process of investigation and punishment. Still more worrying is the over victory of subversionists, swelling of their ranks and animosity being diverted against the Central authorities. The situation calls for effective intervention. Today may timely; tomorrow may be too late."

It was still deteriorating. In April 1989, it almost reached the point of no return. There were largescale violences, arson, firing, hartals, casualties and everything that could happen. No effective measures were taken against the anti-national and separatist forces. Even the RAW which was formed to combat the anti-national forces within and outside the country, was engaged in nefarious activities in Assam to destabilise the AMP Government by imparting guerrilla training to a section of BODO youths. It was engaged in Darjeeling to strengthen the GNLF activities. Τt

engaged in Tripura to destabilise the CPM Government and to instal the Congress(I) Government there. leaving Jammu & Kashmir to the Pakistani agents and J&K L.F. forces. The militants even dared kidnap the daughter of the hon. Home Minister of India. Yesterday, there was fire in the house of Dr. Faroog Abdullah.

It approves that Rajiv Gandhi's Government caused the biggest harm it could do to the nation. Therefore, those who were at the helm of affairs during those days. should be brought to book so that nobody in future can dare repeat such decds.

It is very much appreciable that the present Government is taking keen interest in Kashmir and is trying to bring normalcy in the State. I would like to appreciate on my behalf and on behalf of my party the present Government for entrusting a Cabinet Minister to take care of the situation by co-ordinating different Ministries and parties....(Time Bell rings) It is also highly admirable that the present Government is handling the whole problem as a national problem taking all the parties into confidence.

We shall have to do two things simultaneously. One is to make all the nations aware of the bad gamos being played by Pakistan and to obtain the support of all the nations. The other is to make the youths of Kashmir understand the danger they are creating for themselves and to bring them to their senses by all possible means. Secondly, the Government will have to take the hardest measures possible to combat the secessionist forces and to remove the fear among the people of those forces by giving full support to them. As I have already said, the extremists have set fire to the house of Dr. Abdullah night.

be These criminals cannot allowed to continue their crimes in

the valley. Thirdly, the Government should try to start dialogues with different organisations including the J&K L.F. for redressing their grievances and to make them understand the evil political designs of Pakistan. Fourthly, the Government should help the nationalist forces to stand unitedly and to work for the greatest interest of the State. At the same time, we must see that the feeling that every Muslim is a suspect does not creep in. Moreover, we shall have to see that the call of the militants for the Hindu refugees to go back to Kashmir is responded well and by no means we should take the Kashmir issue as a communal issue, nor as a law and order issue but as a grave political issue and a challenge to the whole nation. (Time Bell rings) I shall take only a few seconds. Fifthly, publicity media the Government should be sufficiently effective to carry the message of the country masses. Sixthly, to the general more and more effective measures are to be taken immediately to seal the international border and to seize all smuggled goods to make those forfeited.

Madam, lastly the democratic political process must be set on wheel gradually and correctly to involve the cross-sections of people in it. I hope that cutting across all party lines everybody in the country would stand behind Government on this issue in the greater interest of the integrity and solidarity of the country. Thank you.

THE DEPUTY CHAIRMAN: I want to take the House into confidence that it was would that today we not Hour have Lunch any क्षाज खाने की छुट्टी नहीं होगीं, हाउस बंद नहीं होगा. यह डिरोकशन कंटीन्यू करेगा । दो बजे होम मिनिस्टर साहब बोलेंगे। विकल जी।

भी राम चन्द्र विकतः उपसभापति सहोदया, मैं ग्रापका आभार मानता हुं कि इस महत्वपूर्ण मुददेपर मुझे भी श्रापने आज समय दिया जब कि मैंने ही मांग की थी इस पर विवाद की। मैं पेशतर इसके कुछ कहं में एक श्रेर से शुरू करना चाहता हूं:

> मेरा आशियां जल रहा है फिकन करो उन इवाघों को रोको सवाल है सारे चमन का।

यह इसलिए कहना पड़ गया कि मझे लोक सभा में भी प्रधान मंत्री की, यह मंत्री को और संबंधित मंत्री जार्ज फर्नांडोज को सुनने का मोका मिला। यहां भी जार्ज फर्नाडीस की सूना होम मिनिस्टर भ्रमी जवाब देंगे । भ्रटल जीको कल सुनाथा। इस वक्त इतनी गम्भीर सिच्यूएशन कश्मीर में है शायद उसका ग्रहसास हमारी गवर्नमेट को नहीं है। ग्रटल जो के क्षमा मांग लुंएक बात के लिए कि इस सरकार की कमजोरी बाहर कहीं जाती हो तो मेरी बातों को अखबार से रोक दें, रेडियो से रोक दें।

प्रधान मंत्री कल ज्वांइट रिस्पोंसि-बिलिटी की बात कर रहेथे। यह विवाद है, सा^{रे} सदन के सामने विवाद है कि गृह मंत्री के होते हुए क्यों काम सौंप दिया दूसरे को । ज्वांइट रिस्पोंसिबिलिटी को हम जानते हैं । क्या ज्वांइट रिस्पोंसि-बिलिटी 370 घारा पर नहीं आती गवर्नमेट को ? ज्वांइट रिस्पों सिबिलिटी भौटाला के सवाल पर नहीं है क्या ? ज्वांइट रिस्पोसिबिलिटो म्राधिवः प्रोग्रामों पर नहीं है क्या ? अनेक सवाह: बता सकता हं जिस पर अनेक विरोधाभास हो रहा है ग्रापस में । समय नही है क्राज । ज्वांइट रिस्पोंसिबिलिटो कैसे होती है उसका ग्रहसास नहीं है सरकार को । मनमाने वयान दिए जा रहे हैं हर इशु पर । मैं दूसरे सवाल पर क्राता हूं। श्रटल जी, मैं श्रापको भावनाश्रोंका श्रादर करता हुं, भ्रापका भाषण कितना बढिया होता है मैं उसका भी स्रादर करता हुं। 370 धारा को आपने चर्चा की । नेहरू

जो को सम्बोधित किया, मौलाना हजरत मोहानी के बारे मे कहा, सब कुछ कहा। मेरे पास कश्मीर के कुछ ऐसे सबूत हैं जहां वहीं के कुछ लोगों ने रेजोल्शन पास करके दिया है, रेडियो में बयान भी श्राया है ग्रीर उससे भी ग्रागे हुमा है। लेकिन थ्राज यह सब सवाल उटाने का मीका नहीं है। जैसी हालांत हैं इस समय इन सवालों को इस पैमाने पर नहीं लाना चाहिए । सरकार की कमजोरी की बात यहां कहने में डरते हैं जबकि ग्रापकी पार्टी बाहर प्रदर्शन कर रही है सरकार के खिलाफ । कैसे मान लें ? हम हाऊस में भी न बोलें सरकार की कमजोरी को ग्रीर ग्राप बाहर प्रदर्शन भी करायेंगे! ग्रापने कहा या यह बहुत बोलते वे कि हमारी सरकार का दोष है, कांग्रेस सरकार के चालीस सालों का दोष है। सारे दोष हैं पर उन दोषों के भागोदार बी०पी० सिह भी हैं, होम मिनिस्टर मुन्ती मोहम्मद सईद भी हैं श्रीर झारिफ मोहम्मद खान जो हम में से निकल कर गए हैं, साज सता को सम्भाले हुए हैं, उन गलतियों के भागीदार हैं।

भी सस्य प्रकाश माल्डोय : द्वारिक मोहम्मद भी श्रा गए हैं ... (व्यवधान)

श्री राम चन्द्र दिकला: वह सब ब्रापकी तरफ चले गए हैं मुझे इसकी फिक नहीं है । मुझे बोलने दीजिए। भ्राप मुझे टोकिए नहीं । मैं उस बारीकी में नहीं जाउंगा जहां ग्राप बोलना चाहते हैं । ये सब लोग शरीफ होकरकांग्रेसको दोष देकर, कांग्रेस के चालीस सालों का दोष देकर क्या इस देश को बचा सकेंगे। सहयोग, सहयोग, सहयोग की बात करते हैं। सहयोग दिया नहों जाता, लिया जाता है। मैं प्रतेक बालों का जिक्र कर सकता हूं जहां सहयोग लेने में सरकार कोताहो कर रही है। ने शनल का - भ्रेस क्रीर कांग्रेस के लोगों को दोषो रुहरा कर श्राप अपनी बात को टालना चाहते हैं यह इतना असान विषय नहीं है । देश के सामने गम्भीर चुनौती है । श्रटल जो बोले थे कि ग्रामला साहव ने बहत पहले बता दिया था । ग्रटल जी

जाफ करेंगे, मैं श्रापसे सहमत होते हुए भी यह कहना चाहता हूं कि भाज आयो प्रामला मट्टूबोल नहीं पा रहे हैं, इस गम्भीरताको सदन समझे। ऐसा कोई सवाल नहीं या जिस दिन मट्टू साहब ब बोले हों, दिन भर बोलते थे। श्रामला साहब हमारी सरकार के वक्त में बोला करते थे, ब्राज्ञ बोल नहीं पा रहे हैं। बहु गम्भीर स्थिति है।

श्रापने एक मिनट में फ़ाइख ग्रब्दल्ला की सरकार को हटा दिया। मै गवर्नर के भारते में बहुस में नहीं जाना चाहता हूं। यह बात श्रापकी पर्टी जाने । स्नेकिन फ़ारख फ़रूहला की सरकार को एक **मिनट** में हटाकर आप नई राजनीतक प्रक्रिया का क्या व रेंगे, तो यह इस सभस्या का समःधान नहीं है। श्राप पांब्र्टक ल िल्या चाहते हैं तो मिलिए। प्रधानमंत्री जी पंगाब में खली जीप में जा स∧ते हैं भीर ग्रपना भाषण है सकते हैं।

1.00 P.M.

[उपसमाध्यक्ष (श्री सस्य प्रकाश मालवीय) पीठासीन हुए]

भ्राप सर्वदलीय मीटिंग में भाषण है सकते हैं। श्री श्रटत जी ने वहां पर भाषण दिया । लोगों ने उसको ब्ह्रा पसन्द किया ! उन्होंने कहा कि पुराने उ,•डमों को भरता होगा ग्राँर <u>नए रे</u>डन पैदा न हों, इसके लिए प्रयास करना होगा। वे वहां ५र खुलकर बे.ले। मैं उसमें इस वक्त नहीं जाना चाहता हूं कश्मीर के संबंध में जो कमेटी बनी वह वहां गई लेकिन में कहना चाहता हूं कि प्रधान मंत्री को वहां जाना चाहिए या। वह कमेटी किन से मिलकेर श्राई है। हमें मालूम है, होटल में लोगों से प्रिले। उनको खुलकर लोगों से मिलना चाहिए था । प्रधान मंत्री को वहां जाना चाहिए, होम - मिनिस्टर **को** जाना चाहिए।

सन् 1947 में वहां ५र आग लगी थी । केवायली गुलमर्ग तक आ गए थे ती सरदार 'टेल' गुजर लीडर पीर निजम्द्दीन ने निले और पंडित नेहरू सोन नर्गगए। पीर निजाम्हीन का

फ़रमान फ़ौजों में गिराया गया । ंश्मीरी देशभक्त गुजारों न फ़ौज की श्रगवानी की श्रौर श्रनेक कुरवानियां दीं। में यह वता देश चाहता हूं कि यह वह कीन है जिसने **कौ। व धर्म** संब**ढ़क** रम्ल्क को सम्प्रमाव प्रवामें अपना जीवन दे दिया। श्राज कम्मीर में उनके जान के लाते एडे हुए हैं। ५**द्**शश्री मोहमदीन को सन् 65 के यद्ध के समय 50 हजार का इनाम दिया जा रहा या वि तुम हमें बतादो कि श्रीनगरका हवाई अड्डा कहां पर है. पावर स्टेशन बता दो, रेडियो स्टेशन बता दो । उ∹को कुरान गरीफ़ पर हाथ रखकर कहा गया कि तुम मुसलमान हो, उमें बताग्री। दन रूपए फ़िर भी उसके हाथ में पक्षता दिए गए। इसी तरह संसर्वागुजरी की भी बात है। सन 1965 की लड़ाई में मास्टर गोहम्मदको कहा गया कि तुभ पाकिस्तान न्दिबाद के नारे लगाम्रो, तेकिन उन्होंने शाप्ती जिन्दाबाद क नारे लगाये, हिन्दुस्तान जिन्दाबाद के नारे लगाए_ँ। उनके हाथ श्रौर पैर तक काट दिए गए ग्रौर श्रांखें तक निजल दी गई। उन्होंने सिर्फ़ हिन्दुस्तान जिन्दाबाद के नारे लगाय । श्रात भी वहां पर उन दो शहिदों की एजार मेंद्र बनी हुई है। वहां फेद्दर में 8-10 गुर्जा की मजार बनी हुई है। म गर पर जाने से पहले यह लिखा हुआ है कि कुछ श्रारण नहीं है, है श्रारणूतो यह है, रख दें कोई जरासी खाके वतन कफ़न में । जैसे मैंने कहा, श्राज उनके जान के लाले पड़े हुए हैं। कश्मीर के मामले में मेरी जो जानकारी है, होम मिनिस्टर माहब की जानकारी मेरे से ज्यादा होगी, वहां पर श्राज र इकों पर पाकिस्तानी झांडे लगे हुए हैं, विश्ली के खम्भों पर पाकिस्तानी झडे लगे हुए हैं, मस्जिदों पर पाकिस्नानी झंडे लगे हुए हैं और ग्रीरतों को बुस्का पहनने के लिए मजबूर किया जा रहा है। इनवार के ब तय शक्तवार की छटटी भनाई जा रही है। जो यू० एक्० श्रावकर्वर का स्राफिक्ष है, वह प्रदर्शनों को वेल्द्र बना हकाहै। भरहम क्षेत्र अब्दुल्ला का **घर** जला दिया गया है। इन हरकतों से हमारी सरकार को सावधान हो जाना चाहिए ? गुङरो

[श्री रामचन्द्र विकल]

की श्रेडमुल्ड झाइवज में लिया जाये। बे इमके लिए कह रहे हैं वे बार्डर मेक्यूरिटी कोर्स में लिए जाने के लिए कह रहे हैं। हथियार दिए जाने वे लेकर लड़ाा चाहते हैं, हिन्दुस्तान की मदद करना चाहते हैं। हमारी मरकार ने इन बातों पर ध्यान नहीं दिया। लेकिन श्राण की मरकार से में कहना चाहता हं कि आप हमारी गनतियों में भुधार करके अपनी मरकार को और माबून उर्देश पक्ती हैं।

हमारी गानतियों का बहाता लेने रहोते स्रोर हमी पर डालते रहोगे ग्रौर फिर महयोग की आकांकाः करते रहोते तो तब हमको भी सी दिनों की इतिहान बताने का मौता मिलना चाहिए कि श्रापनी क्या क्या गवनियां की हैं स्रोर उन गवतियों को आको सहर्य स्वीकार करता चाहिए । ब्रटल जी ब्रगर ब्राप मरकार को कमजोर नहीं देवना चाहते हें तो मैं अपने हुदा से यह बात कहता चाहरा हूं कि ग्राप बाहर ने मयोर्ट मेन करें बन्कि मरागर में ग्रंदर मे गरीक हो नाथ्रो । श्रगर सचम्च में भदद करता चाहते हैं तो मैं कम्युनिस्ट भाइयों से कहना चाहता हुं कि अगर सचमुच में आप सरकार को मदद करना चाइते हैं तो उपने शरीक होकर उपकी मदद करें। यह बैपाखी वाली मरकार जो है इनको इप देश के लोग मजबूत नहीं नमझते हैं, कमजोर समझते हैं। मैं बनजीर भ्रटो को यह बताना चाहना हं अपरल जी मैं चनाब सभावों में गुजरात गरा, महाराष्ट्र गया, राजस्थान व मध्य प्रदेश गवा, लेकिन मैंने कोई राजनैतिक फ़ायदा उठाने की बात नहीं की और वहां दिल स्थोलकर बोला कि उनने बानिट गुल्फिकार श्रवी भटटो ने सैनडों मान तक हिन्दस्तान ने लड़ने की बान कही यो और हिन्द्स्ता-नियों को कृत्ताकहा था। एम० सीउ चणता ने इनका जवाब भुट्टो को दिया था कि भटटो तुन धपते बज्गी को कृता मन कहो, तुम बक्रम अहीं की ग्रीलाद है य, चामला जी ने का था कि तुम । हिन्द्रनान दे नहीं उड़ यहने। हिन्द्रमान इम बात पर एक है। मिसे : भुट्टो अगर किसी मुगाल्ते में हैं तो मैं उनको बनादेना चाहना हं कि इस देश का

गुक एक बच्चा, प्रथनी कुर्बानी देने के लिए सरकार के लाथ है। इस देश की 80 करोड़ जनना कंधे में कंधा मिलावार इन मरकार के माथ है, इनमें कोई दो अब नडों है: यह किसी पार्टी का रावान नहीं है यह राष्ट्रीय सवाल है। अनेया बार कांग्रेस पार्टी को सत्ता से बाहर जाना पड़ा है। होम भिनिस्टर साहब जानते होंगे कि हम वहां पर मीर कासिभ को हटाकर द्बारा शेख अन्द्रला को लायें और द्बारा उनको वहां की मला दे दो । इसी तरक अनम में हभने सत्ता दे दो । 1937 में गांधी जी के यहने पर नी राज्यों में भिनिग्दो छोड दो । कांग्रेम को सत्ता का कभी भी लोभ नहीं रहा। केवल सत्ता की बज़ार से काम नहीं होगा।

मैं यहां पर फिर इतना अक्र कह देश चाहता हूं कि वशंपर जम्मूकश्मीर लिबेगन फ्रांट, हिज्**बे**, इस्लामी कश्मीर जित्रेगत लीग, ग्रन्ता टाइगर, सवायेउल. मुजाहिद, जभायते इस्लामी और दुख्तारे मिल्लात, संगठन बहुर सकित्र है । अब मैं देशभक्त गुजरों की कहानी कह रहा हूं तो मैं होन मिनिस्टर माहब ये यह कहना चाहंगा कि इन संगठनों में एक भी मेंबर गुजरीं में में नहीं है। लेकिन इसके कारण उनको जान का बबाल पड़ा हुआ है। उन्होंने हिन्दुस्तानी कृत्ता कड्लवाना मंजूर किया, उन्होंने श्रपनी देशभिक्त नहीं छोड़ी। क्या उन देशभक्तों की श्राप मदद नहीं करेंगे, उन त सहयोग नहीं लेंगे ? अगर ऐमा करेंगे तो किर यह हालत पैदा हो अधेंगे जिनको नियंत्रित करना अपने लिए कठित हो अधिगा । मैं अपने बहुत अप्रव के साथ कहना चाहता है, म्पती जी ग्रापकी लड़की को छड़ाने में मैं मापके साथ था और क्राज भी हूं। मैं उसको गला नहीं मानता। पर मैं एक जन्दना वाहंगा**। रा**जीव गांधी के बारे में रोगाना अखबार में भाता है कि हम इंदिरा गांधी जैमा ही हाल करेंगे । लेकिन अप्रापके प्रहम निनिम्टर या श्राप इस वारे में कभी बोले ? भ्राज कण्मीर से लोग पत्रायन करके ग्रारहे हैं? उनको वहां पर

ध्रमितियां दी जा रही हैं। जो स्रोम वहां ले आ रहे हैं उनकी बेटियों का क्या होना यह भी ब्रापकी जिस्मेवारी है।

उपसभाःयक्ष (श्री सत्य प्रकाश मालबीय) बिक्क जी अब समान्त हरिए।

श्रीराम चन्द्र विकल: अंति तो हमारी मन्द्र करनी चाहिए ।

स्वसमाध्यकः शाकी वार्टी के ग्रीर मैम्बर बोचने वाने हैं।

श्री शाम सन्द्र विकल: यह पार्टी ा सवाल नहीं है। यह पाटों से ऊपर का सवाल है और आप बीच में पाटी को ले जाते हैं। यह ए राष्ट्रीय सर्वाल है श्रीर जब इस तरह से सवाल उठते हैं भीर भाष पार्टी का सवाल लगाते हैं।

G. SWAMINATHAN SHRI (Tamil Nadu): Sir, I think the debate will be up to 3 p.m. and then the Home Minister will reply.

THE VICE-CHAIRMAN (SHRI PRAKASH MALA-VIYA): The Home Minister will reply at 2.00 p.m.

SHRI G. SWAMINATHAN: I was told that it will be at 2.30 p.m.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWA-MY): It has been changed because of the request made by certain Members. (Interruptions) Please listen to me. Some Members wanted that we should take up Special Mentions for about half-an-hour.

SHRI G. SWAMINATHAN: It was not mentioned.

SHRI S. S. AHLUWALIA: It was not decided.

SHRI M. S. GURUPADASWA-MY: It was decided later on

because some Members wanted that we should take up Special Mentions and I said 'I have no objection'. The reply by the Home Minister will be at 2 p.m. We will take up Special Mentions between 2.30 and 3 p.m., and at 3 p.m., we will take up the discussion on the Motion of Thanks on the President's Address.

SHRI G. SWAMINATHAN: What about the other speakers? There are some more speakers still. You curtail the time. You cannot leave us out.

THE VICE-CHAIRMAN (SHRI. PRAKASH MALAVI-YA): The Members should be brief and observe the tima-limit.

SHRI G. SWAMINATHAN: There are five of six speakers more.

SHRI M. S. GURUPADASWA-MY: Anyway, the reply by the Home Minister will be at 2 p.m.

SHRI G. SWAMINATHAN: At least five minutes each should be given to the remaining speakers.

THE VICE-CHAIRMAN (SHRI PRAKASH MALA-VIYA: That is why I am asking Vikal to conclude. अब आप कृपया पमाप्त कीजिले।

श्रीराम चन्द्र विकलः उपनिभाध्यक्ष महोदय, मैं श्रभी बोल रहा था कल ार्ज फ़र्नाडीक जी कह रहें थे कि हमारे रेडियो ग्रीर टेलीविजन बन्द पड़े हैं। इण्डियन एश्ररलाइंग के लोग भी छोड़ आए हैं दक्तरों से। यह उन्होंने कर तसलीम किया (**व्यवधान**) लेकिन उसके उत्ट क्या है। रहा है पाक अधि त काश्मीर में? कोहमरी, कोहाला, मञ्जक्तराबाद, तु इखल, मनुदी, कोटली ग्रीर मीरपुः इत्यादि में इतने रेडियो ग्रीर टेलीविजन लगः कर पाकिस्तान द्वारा हिन्द्रस्तान के खिलाफ

श्रि राम चन्द्र विकली

प्रचार किया जा रहा है। श्रापके रेडियो भौर टेलीविजन इधर बन्द पड़े हैं और उधर से दूगना प्रचार हो रहा है । मैं कहना चाहता हं कि श्रापको बहुत सतर्क श्रौर सावधान होना चाहिये । सीमा म श्रातंकवादियों को श्रगर रोक नहीं पाए तब सीमा सील करने में सेना के हवाले बरने में भी मझे श्राज कोई चिन्ता नहीं है. सेना के हवाले सीमा कर देनी चाहिये। रूम की इतनी बड़ी सीमा है उसने इतने दिनों तक प्रपनी सीमा को सील कर के रखा, एक मक्खी भी वहां नहीं जा सकी । अगर देश में संकट आ गया, कश्मीर की स्थिति भयावह है तब सीमा को सेनाम्रों के हवाले कर दो । इसमें कोई संकोच नहीं करना च हिंगे। भघोषित युद्ध है अन्दर ही अन्दर। विकास के नाम को बात कह रहे थे। में भी थोड़ी सी चर्चा कर देता है, विकास खाली (ध्यवधान)

उपसभाध्यक्ष (भी सस्य प्रकाश् माल्यीय) श्चगर श्राप श्रव समाप्त कर दें तो बही ह्या होगी।

भी राम चन्द्र विकल : एक सेकेंड में समाप्त कर रहा हूं। यह तो मैंने उदाहरण दिया उनके रेडियो दा । मैं यह कहना चाहता हूं कि देशभिक्त किसी इनाम या पैसे की मोहताज नहीं है। राणा प्रताप के बच्चे ग्रास की रोटी खा गए पर देश के लिए बलिदान देते रहे । विकास नहीं हम्रा इसलिए नौ-वान नाराज हैं फिर तो उग्रवादियों श्रीर उनके परिवारों को जो पैसा मिल रहा है उसका मुकाबला कोई गवर्नमेंट नहीं कर मकती चाहे हमारे दल की सरकार हो या श्रापके दल की मरकार हो । श्रगर पैसे ने देशसक्ति को नापैंगे, देश की सुक्षा को नापेंगेतो बिना पैने के लोग अना में मरने वाले क्यों भ**रे**गे। नौकरी को सभाष चन्द्र ने ठीकर मार दी, भगत सिंह के सामने जीवत यापन था, भेकित उसने भी ठोकर मार दी। ऐने कुछ तर्क दे कर देगभिनत का जरा मजाक न करो । देशभिक्त किसी डिग्री

की मोहताज नहीं है। किसी एजहब की मोहताज नहीं है, पद ग्रीर पैन की मोह-ताज नहीं है । देशभिवत जीवन की श्राग है, मन की श्राग है जो बिना वहें कुर्वानी दी जाती है। ऐसे कुर्वानी करने वाली देशभिकत को बढ़ावा दो। कश्मीर में मेना, इंटेलीजेंस दे कर और गुजरों को हथियार दे दो, गुजरों की भर्ती बार्डर सिक्यरिटो फ़ोर्स में करो, उनकी मदद करो तो फ़िर वह लड़ने के लिए तैयार है। प्∎ेतो उनकी ज≀न के ल∶की पड़े हैं श्राप उनकी जान बचास्रो । नेशनल कान्फ्रेंग या इस तरह के लोगों की खराबी कर के उनको जनता की निगाहों में गिरा करके देश का सहयोग और ध्रापकी सरकार मजबत नहीं होगी। मजबती के लिए सहयोग लो भ्रोर सहयोग दो। मैं फिर एक बार

क इस्ताचाहता हुं मेरी प'र्टी के लोडर ने कहा है ग्रौर इस हाऊंस में भी कहा है; मैं भी कहला चाहता हूं कि इस संकट के वक्त में क्लंग्रेस प्रति के हैं राजनैतिक फायदा नहीं उठाना च हेगी । श्रापके साथ बन्धे से बन्धे मिला कर रहेगी। राष्ट्रीय मुद्दों को राष्ट्रीय स्तर पर हल करो । अपने मतभेद भला दो ग्राप्के अन्दर जो मतभेद हैं उनको भी भूला दो । इन शब्दों के साथ मैं यह श्रोंशा करूंगा कि इस राष्ट्रीय संकट को राष्ट्रीय सम्झ कर सहयोग लीव्यिंगा तथा तानेबाजी ग्रीर हमारी खराबियों को कह कर ज्यादा देर तक न चलाइयै। हमारा सहयोग भ्रापको हर तरह से मिलेगा । इस देश के बारे में जो बेगम भटटो ने कह दिया है उ**ःकः करा**रा जवाब दी ये जो तीन लड़ा ईयों में हिन्दस्तान ने दिया है । एझे जनरल श्ररोड़ा की याद श्राती है बंगलादेश के यद्धं की बात याद श्राती है, वह हमारे माननीय सदस्य हैं । हमें श्ररोड़ा माहब जैसे माथियों की फ़िर एक्ररत होगी। में एक और भागील करना च हुंगा जो हमारे भाई जम्मू-कण्मीर से यहां आए हैं, जनको अल्द से अल्द लौटाये । कहीं ऐपा न हो यह झान्दोलन की शक्त ले कर देश के कोने-कोने में झगड़ा करने की दूशमन की चाल कामनाब हो जाए शरणार्थियों को ले कर । इसके पीछे बहुत-सी बातें हैं। मैं इस समय नहीं

कहना चाहता हूं। ग्रांप श्रान्तरिक मामलों को भी ठीक कीजिये, सीमः के मामलों को भी ठीक कीजिये, एकतः की ये, हमारा सहयोग लीजिये। देश को माय्त की ये। हर बलिदान के लिए कांग्रेस पार्टी तैरार है।

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, the inconclusive discussion that we had yesterday has ar extremely important redeeming feature. I feel assured because it appears to me that there is a broad area of consensus and believe that the situation in Kash mir is on the threshold of the beginning of a process of a change with a positive direction. I must confess, Sir, that the Indian political leaders and the Government of Irdia must not act as a doctor who is interested in giving a death certificate to a patient instead of caring for radical revival of the patient. Those who clemour for Azad Kashmir should not be written off as agents of Pakistan. I believe, cur approach should be to wean the people of Kashmir away with a heart of compassoin and with a policy of reconciliation. I mean with a policy of reconciliation, and for that, the policy of confrontation must end and the policy of reconciliation must begin. There has to be a national consensus on the same.

Sir, if we look at the world around us, we will definitely get convinced that the problem of a secession, even when it is connected with the problem of foreign infiltration and foreign involvement, can only be tackled by a policy of reconcillation because it is the alienation of the people which serves as the objective basis or the breeding ground for the forces of session to work. And the alternation takes place because tile people in power make important mistakes. Let us learn from our mistakes-mistakes of every body. It is the mistake which have made our position vulnerable in the Valley of Kasamir.

Sir, I do not want to make a political point here. But the point is that the appointment of Jagmohan has definitely been the last act of confrontation. And if that is taken as the last act of confrontation, then the dismissal of Faroog Abdullah Government was the first act in the modern phase of Indian history to be taken as an act of confrontation. But if we go back and take a historical perspective, I am constrained to say, Mr. Chairperson, Sir, even the arrest of Sheikh Abdullah should be, with a sense of introspection, called to question at this moment of time. Therefore, I believe we are paying price for our accuheavy mulated mistakes. To n e Valley of Kashmir happens to be the graveyard or burial ground of the political wisdom of the country. Therefore, for carrying out the policy of reconciliation, we need no iron hand. For carrying out the policy of reconciliation, we need no iron man. Therefore, the 'boy of emergency' or the Iron man of Kashmir' must go. I want to be unambiguous. I say, Mr. mohan must go, but the time of his exit should be decided upon by the Government in power. Therefore, to the Government I claim that Mr. Jagmohan must go, but the point of time should be decided upon by the Union Government.

Sir, I am a little amused by the discussion we had yesterday and even today, because there is a common proverb -- even the devil should be given his due. The print is that there has ben no complimening of the present Government. The policy of reconciliation or the policy of consensus is being worked because " is is a government of new cul ure, this is a government which works on national consensus, not jast on Kashmir alone. You can call dis Government a minerity g vern men. You can call the Lok Subha a hung Parliamint, what-ever it might be. But the Govern-

[Shri Gurudas Das Gupta]

ment that is in power derives its strength not from an iron hand but from a policy of conciliation, a policy of taking everybody into confidence. May I point out, Mr. Chairperson, it was not the beaten track of the previous Government. Therefore, the policy of reconciliation or area of consensus is being possible because a new government has come into power. May I remind you that during the previous regime, our suggestion for an allparty meeting on a sensitive subject like Kashmir was turned down? May I point out, Mr. Chairperson, even when there was an all-party meeting the Opposition were shabbily treated and even our suggestion for having a meeting of the National Integration Council was not taken congnizance of by the then Prime Minister of the country. Therefore, Sir, the most important point is that the country is able to take to the peth of national consensus and national reconciliation in Kashmir because there is a new Government. It is a point to be taken note of by somebody else who is not present in the House, that the present world cannot be ruled by the thumb, that it is impossible for a man to rule the country if all the time he behaves high and mighty. Therefore, I feel reassured, not because of the consensus we had in the meeting but because there is a new Government that rules the country.

While Mr. Atal Bihari Vajpayee was speaking, as I understood him, the appointment of Mr. Jag Mohan was a matter of discussion between the Janata Dal and the Bharatiya Janata Party. But I can tell you, Sir, that the Members of the left movement were not taken into confidence by the present Government, and I can tell the Minister that this is not the way to cultivate friendship with the people who are in support of the Government.

Sir, our policy of reconciliation on Kashmir does not mean that we

have to be soft towards the invaders. It is not Pakistan alone which is fishing in troubled waters. There is a global power, a b'g global power, which is crying to take advantage of the growing tension between India and Pakistan. It is the same global power that is helping the rebels in Afghanistan, it is the same global power that is sending aid to the terrorists in Punjab, it is the that was in same global power successived ictatorial support of regimes in Pakistan. Therefore, a time has come for the people of Pakistan and the politicians of Pakistan to understand that it is to the common benefit of the people of the entire sub-continent that the tension between these two countries must recede. Therefore, I appeal to the new leadership of Pakistan, kindly to ponder over this because the steps that they are taking and their policy of compremise with the internal reaction of Azad Kashmir will not be of any help to their own Government in their own country itself.

In this background, Mr. Chairperson, Sir, I believe that the deterioration of the communal climate in the country must have been a contributory factor towards the consolidation of fundamentalism in Kashmir. The call for a Hindu Rashtra, the Shila Pujan and the RathaYatra, might have had its effect, a dangerous effect, on the situation in Kashmir. People there might have believed that it is not safe to be with India because some alien force is developing there. Therefore, believe, it is for the entire political forces in India to understand that the consolidation of a variety of fundamentalism in India will contribute to the consolidation of another fundamentalist ferce in Kashmir, vice-versa. Therefore, I appeal to the Government of Pakistan and the people of Pakistan to ensure that some of the ruling persons there take to the path of keeping away from the situation in Kashmir.

Now the point is, how the process of reconciliation can be worked out. That is the most important question but that has to be solved by the Government in coordination with the entire political forces in the country. But the most important thing is that the people of Kashmir must believe that there is a break from the past, the people of Kashmir must believe that the policy of confrontation has ended once for all. It is to create that consensus, a beginning of change or breaking from the past, that some steps need to be taken.

Mr. Chairperson, Sir, I believe, whenever there is a complaint of repression from any quarter in Kashmir, that has to be looked into that cannot be set aside.

Thirdly, Mr. Chairperson, Sir, I request the Government to consider periodic relaxation of curfew. The unending continuation of curfew in some parts of Kashmir brings allout misery to the common people. Therefore, the Government must consider periodic relaxation of curfew.

Lastly, Sir, I believe that it is for the leadership of the National Conference to come up to the national expectations because it is that force only which can act as the rallying centre of all the patriotic and democratic forces in the country on behalf of the entire country.

Therefore, Sir, I welcome the formation of the Committee. I welcome the appointment of Mr. Minister, and Fornandes as the I believe that Mr. Fernandes along with his Committee and the Government headed by Mr. Singh, in coordination with the opposition party and other parties, shall pave the way for relaxation of tension, shall pave the way towards the question of change in Kashmir, i know the task ahead of us is very difficult. But after

all the task has to be performed because we cannot allow any part of India 'o go out of this country. Neither can we allow imperialism to have the fruits of its conspiracy. Neither can we allow warmongers to have a foothold in any part of this sub-continent.

THE VICE-CHAIRMAN (SH RI SATYA PRAKASH MALAVI-YA): Smt. Jayanthi Naturajen I hepe at last you will be brief

SHRIMATI JAYANTHI NA-TARAJAN: Sir, when you have given so much liberty to everybody ele, I can also exceed. I will try to be brief, Sir

Mr. Vice-Chairman, Sir, this is a matter of great emotion that we have gathered here in the highest democratic forum of India, discussing what might turn out to be the beginning of the disintegration of our country if we are not careful.

I feel sorry that I was not there at the time when Kashmir accorded to India, during those thrilling moments in the Constituent Assemply and during the times thereafter when people who gathered in this august forum were able to discuss how best to bring India tog ther and how the unity of India should be proserved and how the affairs of people of India should be continued. This is a matter of great tragedy for all of us and for this country that things have now come to such a pass that we have to talk about the methods by which we can bring the people of Kashmir back into the national mainstream.

[Shrimati Jayanthi Natarajan]

I have heard from yesterday the debate from both the sides of the House, people who know about the Governor, people who know about the history, people who know about what has been happening in Kashmir and India for the last 40 years. Certainly my knowledge is no better. I was particularly anxious to speak today because I want to draw the attention of the House through you, Sir, to the plight of the people of Kashmir. Yesterday we saw another hon. Member of this House, Mr. Matto, speaking and appealing o all of us with agony to speak about Kashmir, to talk about Kashmir, and yet today he is not bere. Yesterday I wanted to salute him. Yesterday I wanted to ffer, if I had had a chance to speak when he was here, the solidarity of all Members of this the Members of this House including my elf to him and those people who have come, all those Mambers of Paliament who have come to the highest democratic forum of India to show to the world that they are one with India displie the fact that so many of thar families are bring held hostage. I salute three poople who have come and shows that Kashada is a part of India. Yesterday, Mr. Matto into rupted, and I was very much touched when he said that Kishmir is and shall by a part of India. The least we can do for thise people who have now come horn from Kashmir is to show to them that all of up in this country w'll stagg by them to the last no matter what happens. This essurance has to go to the propts of Kashmir. This should be the bulm for the sufficient they are having today, the agency that they are having fed sy.

My per feular concern, Sir, what I want to put before city (three, in no plight of he prop), of Kachmir. It is not a political thing that I am talking about. From what we read in the newspapers today,

what we hear from the people who have gone there today, we understand that there has been continuous curfew from the 15th of December, 1989 with the exception of a couple of days in between. The continuous. It was curfew was lifted in the morning from 5-00 a.m. till 9-00 a.m. We all know what the temperatures in Jamma and Kashmir are at 5-00 am. in the morning. Nobody can come out. There are no life-saving drugs. Wounded and sick are lying there. We cannot attend to them. The Indian Airlines has ceased operation. No cargo is being booked. All the Central government offices There is nobody in are empty. the police station. There is no police activity at all. They are all with the militants. For over 500 years the Mirza-e-Alam cossion has been hold without broak there and this year for the first time they have not held that procassion. We hear the Governor has sold that even before the daily prayers are ennounced in the Mosque, the Azenen, the permission less to be taken from him. The month of Ramzan has come in and the moonly have to go to pray. We do not know what situation is going to come about at that time. Tears is no movement out there. Tan of the meaning those, We know from the deligation that was to Keshmir that it is in a state of slego. I have read torible cales about what the people who flid ewey from Stinagar have said about the stare of sings in which all of them ero thate today.

I was known to note that the hon. Minister, Sail Groups the needed, went to visit the came where theresands of families of the propio of Kashmin leve be a saving. This is not a redisord point, but I want to know why is it that the Home Minister did are go? The reason why I am asking is not to score a pointy debating point, but is there some problem between the Home Minister and

the people of Kashmir? If he is the Home Minister of India should he not visit the people of Kashmir who are in Delhi? Does have some hesitation particularly since the Prime Minister was at pains to point out that there is absolutely no dislocation, that he is still the Home Minister of India. that he is in charge of everything? Is there some problem? I am asking b. cause there are so many rumears floating around. It is a matter of deep concurn to me. If the people of Kesamir have no fair, in the Home Minister of India, then we should not lave an incharge of Kashmir Affairs because we all know that it is too serious a mader to by taken lighty; and This is above party lines. Way does not no go to meet the Keshmiri 900plc? Ho could have gone along with Mr. George Fernandes, f would like to know the reason if there is one. He should take the However in confidence. If there is no reason, then I would suggest that h, could give a great deal of confid on to the prople of Kashmir and to those people from Kashmir who are in camo in Delhi if the Hors. Minister of endua went there. We have alleady read so much criticism above him in the paper than he did not even strod for cleaten in his home town of Auanrnag, but he wont away to Utrac Prade h or wherever he went. So, it will do him good to put all these cumpurs at least and show that his heart is deeply concerned with the people of Kashmir.

Another thing that I want to bring to the notice of this Government is this. I would like to know about the rumouss that savage searches were conducted by the para-military forces. As soon as the Governor took over the savage search operations that had been conducted, it is said, have wounded the psyche of the people of Kashmir beyond repair. I have heard remours that all the people, particularly those from middle and

lower classes sleep together in the same room—men and women—under the same Razai. And under the cavage each operations conducted by the para-military forces under the orders of the Governor, they went in and yanked off those Razais in the middle of the night shaming so many women and so many families. I want to know if this is true. And if this is true, there cannot be a worse commentary on the heartless regime of the Central Government through Governor than this one.

Yestarday Mr. Kamal Morarka was saving that Kashmir is not a matter of geography, but we have to look at history. I beg to differ from him. It is not a matter of history. History is ove . We have to learn from history. Kesbinir is a matter of philosophy. Kashmir is a matter of the people. We have to win eyes the people of Kashmir. We have to bring their hausts down into the national mainstroom. We have to sind them a mt wage of confidence. And in this confext, before I say anything else, I went to draw the atomion of this House to a vary important point about Ardele 370. Hits again I should join issue with hom. Vajpayee Ji, b cause I also have a questrion here and I will read it press fly in one minute if the time permits. But before that I would say that both in the other liouse and in this Hensa-Vajnava Ji in this House and Advant Jilla the other House --ware at pains to point out, yes, the BJP stands for the abrogation of Arucle 370. Yesterday there were demonstra-tions at the Boat Club for doing away with Arricle 370. In that Members of Parliament of BJP took part. Then again from the Government both the hon. Prime Minister and also Mr. Kamal Morarka yesterday announced with great pride -I salute them for doing that -that this Government will stand by Article 370.

[Shrimati Jayanthi Natarajan]

We welcome that. But to turn around and concerned Members of the Opposition who raised an important issue like that "you are not going to divide us by raising the question of article 370. I think that you are rather taking too much for granted. It is not our only mission in life to divide There are other all of you. concerns also than dividing you. You are not answering the question, the root of the question which is, what is the message you are sending to the people of Kashmir. Here is a Government-I am not calling it a minority Government because I do not want to score a debating point-that is utterly dependent on the support of the BJP says article 370 BJP. The has to go and then the Government say, it will not go. What are you doing? Are you trying to fool the country? Are you trying to fool us? What happens ultimately when the people of Kashmir turn up in Boat Club tomorrow and say, "Are you going to have article 370 or not?" How are you going to over the people of Kashmir when the BJP has clarified that it stands for the abrogation of article 370--and your Government says that they do not stand for it? (Interruptions)....I am not entering into a debate. I am trying to ask a question. I know what the Government stand is. I am saying when it comes to the crucial point, when the people of Kashmir want to know in order to stay in India, we want to know whether you are going to keep article 370 or not and if the BJP says that you have to abrogate it, then what will be the position of this Government? That is the question I want to pose. I know you have said it. I am saying you are cheating the people of the country because you do not mean what you are saying. You are dependent on the BJP. It is too simple an answer to turn around and say, you cannot divide us.

We do not want to divide you. We are interested in Kashmir. We are not interested in the petty issue whether you are going to be divided or not. You do not need help from the Congress party to be divided.

There is one more point. I know, I am aware of the time. The most important point I want to make apart from what I wanted to say about article 370 is this. Sir, from yesterday, Minister after Minister has said, yes, political activity has to start. Yesterday, Mr. Kamal Morarka said, 32 per cent of the people because of the Congress and the National Conference alliance voted for the Muslim United Front. Sir, the Congress and Conference alliance the National the fundamentalism fought both the Muslims and the Hindus at that stage. Where were all these people then? We got together and fought the fundamentalists and managed to maintain a proper democracy over there. It is not a question of the people going and voting for the Muslim United Front. When you are talking about the political activity having to start, is this any way of doing it? find person after person, speaker after speaker, in Lok Sabha, Mr. George Fernandes getting up and insulting Faroog Abdullab, Farooq Abaullah. talking about Do you expect his cooperation after that? Look at the newspaper. It is a matter of serious concern to me.

VICE-CHAIRMAN THE (SHR) SATYA PRAKASH MALAVIYA): Please conclude.

SHRIMATI JAYANTHI NA-TARAJAN: I am not going to read. I am not reading it. It is a matter of serious concurn that a report of the Governor secret has been leaked in which called Mi. Farooq Abdullah all kinds of names; he says that there is a fear that Faroog Abdullah wi72**9**

come back and "if you send this man back, I won't be able to run the Government." This is as late as January. How does this secret report of the Governor get leaked out? Is it Government? Is it the Governor? I want the Home Minister to tell me how these top secrets of the Governor go to the Indian Express. Is this any way to start political activity?

In conclusion, I won't say, I am not going to come back to it because everything has been dealt with about it. So much has been said about the kidnapping of Ru-baiya. I am a woman and I am a mother. I share the Home Minister's agony about his daughter. But let us stop being sentimental and let us face facts. Sir, look at this picture. It looks as if we on a cricket match, the day after Rubaiya was released. I understand it is a matter of great rejoice that the girl has been released unharmed. But is that any reason for the Prime Minister and the Home Minister to be distributing sweets? they done anything to be proud of? They have given in to every demand of the terrorists. They have released five dangerous tertrosits. Even Jaswant Singh yesterday said in Lok Sabha... that the third stage of the deterioration began after the napping of Rubaiya. It is shameful that the Home Minister of India and the Prime Minister of India should share 'laddus'. I was in an Arab country on that day. When the paper came two days later, the entire Indian community there was in a state of consternation. I understand, there may be a point of argument over whether you should have released the terrorists or not. But is this occasion to rejoice to distribute 'laddus'? I think it is a shameful thing. That is what I object to. You gave in to every demand of the terrorists. Have you done anything wor hwhile? Have you

securred the release of the girl? Let us have an end to this sentimental mush. And these are the people who, day in and day out, got up and spoke not only about Mr. Rajiv Gandhi but his family, about his son getting admission into a college, about his wife. was this sentimental mush then? You released five terrorists. I am a citizen of India and I want to know what you think you have achieved when you want to go round distributing 'laddus'. It is a shame.

Then we have this irresponsible exhibition on Doordarshan. Doordarshan is completely in reverse. I suppose they are entitled to it. (Interruption). Doordarsha's exposure of people flocking to the streets was also a serious factor which showed that it seemed to the people that the terrorists were the This kind of an winning side. irresponsible exposure on Door-darshan was one of the other reasons which I request the Government to take into account. Thank you, Sir.

THE MINISTER OF RAIL-WAYS (SHRI GEORGE FER-NANDES): Sir, I want to make this clarification. The hon. Member referred to what I am supposed to have said insulting Dr. Faroog Abdullah in the other House. I that was said in the other House is going to be debated in this House. I do not know the rules of this House because I have not been a Member here. But I never said any word of insult about Dr. Farooq Abdullah. On the contrary, I kept repeating in the House, in the course of my intervention that the National Conference and Dr. Faroog Abdullah have a great job to do in resolving the Kashmir I frankly do not know where the hon. Member go informption that I heaped insult on Dr. Faroon Abdullah. to say the least, is an untract

SHRIMATI JAYANTHI NATARAJAN: Sir, I want to clarify. (Interruption).

श्री रामचन्द्र विकल : देखिए वितिस्टर स संबंधित सामले उठाए जा लकते हैं। मिनिस्टर जो अवाव देते हैं दूसरे सदन में उन पर प्रम्य पूळे जा समने हैं ... (व्यवधान)

श्री जॉर्ज फर्नाडीज : मैंने तह कहा है कि मुझे नहीं राखन कियम क्या है । भेने वह नहीं कहा है कि अप मन एक इन्, आप जका उठका है कि अप मन एक इन्, आप जका उठका के किन मन प्रति हैं, यह मन प्रति ।

SHRIMATI JAYANTHI NATARAJAN: Sir, I would like to clerify. Let me clarify. I owe it to the House and to the hon. Members.

TITE VIOL-CHAIRMAN (SERVE SALVA PRAKASH MA-LAMIYA): The Minister has already of soil 4.

SHRIMATI JAYANTHI NATARAJAN: I want to say what the hon. Minister said in the Lok Sabha about Mr. Farooq Abduilah to the effect that he is now going to arra all his workers. I can quote the Lok Sabha proceedings. I have got them with me here. After saying this kind of a thing about Mr. Farooq Abdullah... (Interruptions).

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): You have already said that.

SHRIMATI JAYANTHI NA-TARAJAN: When you say about a Chief Minister that he is going round arming all his workers, arming all his people, is it not an insult? There are various other passages which the hon. Minister has referred to. But this is the worst insult that you can do to a Chief Minister. (Interruptions). If he does not think it is an insult, I sit down.

SHRI GEORGE FERNAN-DES: I was quoting the words of Dr. Farooq Abdullah, in an interview to a newspaper, in response to a point made by the Members who participated in the debate that this entire situation in Kashmir has arisen since the National Front Government came into existence. I do not know what kind of an insult of Dr. Farooq Abdullah was involved in that. I only pointed it out to refute a point made by certain hon. Members and to say that the situation in Kashmir did not get started from December 1, that it has been there over a period of time and Dr. Farcog Abdullah, in an interview had made certain points where he pointed out and accepted,"... it is impossible to run the State. The people who wield guns are in the streets. They are gaining down my workers. My police are not capable of dealing with the situation, I will have to arm my party workers now with the same kind of weapons which the terrorists are using." I only statement auoted his own from the newspaper. I am producing the newspaper in the House. I do not see how there is any kind of insult to Dr. Faroog Abdullah in quoting his statement, particularly to refute a point which the Member : from the other side have made.

श्री शब्बीर श्रहभद सलारिया (छम्मू श्रीर क्रार्यक्षिका

आज पर कार्यको। हे उनका राज्ये हातिर, भएजि क्लोचे सहर्थे भ्रतिकी क्लिए।

भगोराम, तमानीय के शलाय के वारे में इर काण के मोम्बराय के जिल कुल्लास का इजहार किया उपने दो कार्य गाई अमी हैं। मुख्य पान तो यह है कि काण्मीर के वारे में म्हनी में काम लिया आए और दूतरी राद बह है कि वहां पर निगानी किम्म का काम गुरू किया आए और लोगों को राहत महत्त्वाई आए और लोगों के नायज मान्त्रवात पर गौर किया आए :

वहां २७ दूपरी राय का वाल्ल्य है वही एक इनका इकरार है जिनकों जेरे गौर लाकर, िर पर श्रमक करके कारमीर के हालात को वेडनर बनाया का नदगः है । आदिकल 370 का यहां पर जिक्र किंग गरा और यह कहा गया कि श्राधियाल 370 ही काषमीर में मौज्दा हालात की बजाद है जो कि गलत है। दरग्रनल शाहिकल ३७० को मनलराव तोर पर तोड्न के और उनहें मदाखनन करने की बाह ने कार्यना है ये हालाव हर । 1947 तन अम्म्-अण्मीर एक ब्राजाद मुल्क था निसके तीन पत्र्येक्टर विटिण गर्बनेगेंट के धाम थे । 1947 में विटिंग गवर्ननेंट के चले धने के बाद उन तीन सब्जेक्टम पण श्रष्टितयार महाराजा को वापस चला गया था और उसके वाद महाराण को यह फ़ीसला करना था कि वह पाकिस्तान और इंडियन डोंगोवियन में े ितन हैतिनियम के नाय जाएगा। असने दोनों एंग्रोनिया के पाथ हैंड-स्टिक एप्रीमेंट किया और उनने कहा कि मैं इसका फ़ौल्या बाद वे करंगा । इस हासात में कार्याचि में अब अवदीजात्य शब्द हुई तो उस मन्य क्षाराण न म प्र हीकर तिन्दुम्यान देः माथ इतरार कर विया । चना जन सीत पन्नेक्ट्र पर ही इकरार किए जिन्हें भाष का ब्रिटिश गर्बनीट हो। करित भारत है चुना था। जाति डिप्रॉम, फ़रीत अफ़ेरसं, परेंसी एंड पत्यूपिनेम्पत ! बाटिशन 370 की कर हिंदूनने दिन्द को यह अ<mark>डि</mark> स्मार दिया भेषा कि का रिकारि क्रिक्नाम्बीर में हैं की छ। ब्लिक्ट पर जो कि पहला १ के इंग्डिनेट शाँक े से १३ में तेने हिंदी । एका मुख्यमं, असी पुंड क्षडपुर्वत्रयाः, इत व्यंत्र<mark>द्धः पर भी</mark> महस्य यात्र विकी विक्ति विकेश हारिक्कारिया हो। या अस्ति अस्ति इ**ज जत** देती चुटी पर्तिस्थात २२० हे आप चरकर के इस जी पर भी विकासि बह पराध्यकतिए एर पार्टर के बाग्र

हुए अनुनों को नाफ़ित कर सकती है बगर्ने कि अम्म-काश्मीर का अवास इसल यहमत हो । इसन्ति शाहिकल 370 का मह कहा जाना कि यह श्रारजी थी, गलन है । **ले**किन 1953 में ऐसा हुआ। कि भारत गरकार ने उन हवाक में इज़ाफा करना चाहा जो कि शाहिकल 370 में दर्ज हैं, जो इंस्ट्रोंट ऑफ़ ऐक्सेशन में हर्ज हैं और भारते तरकार ने चाला कि शेख अब्दुल्ला ऐस मसायल पर भी भारत सरकार को काण्मीर में दस्तका देजित पर कि उनको दम्त**र**त शसिल नहीं हैं। उन्ते कहा कि मंत्रीस कोर्ट का जरि । डिक्स वहां पर नः फिज किया जाए । उसने कहा कि इलेक्शन रामीशन को यहां पर अिंदियार दिया जाए । उसने यहा कि शास्टिर जनरण को वहां पर ग्रस्तियार दिया ाए वगैरह वगैरह । शेव सोहन्मद प्रद**द**ल्ला ने इंकार किए। जिनकी बजह र शेख मोहम्मद अब्दुल्ना को शिरपतार कर विद्या गया और उनको विरमनार नरने के बाद नेणवल लांकें जो कि वहां पर 🖫 ह दही सैक्पवर हैमाबेटिक पार्टी थी उपका जलों में बंद कर दिया एत गौर गेख गोहम्मद ग्रह्मला के खि**ल**फ 11 साल तक पालियों कामगीर का मधदमा .चनाया गया जिसमें यह कहा गया कि बह श्रमरीकन ऐजेन्ट हैं, जिन्में वह कहा गया कि वह काण्मीर को अजाद कराना चारते हैं। माल की जदीजहर के लाद जो कि अदालती होती रही, ऐत हशा कि पाया गया कि वह मकदमा नक्कानिले एफतार है इस वक्त मुकदमे को वापस लिया गया. गेख अब्दल्ला को श्राजाद कर दिया गया; नेशनल कांफ्रेंस के लोगों को जैल से छोड दिया गया और नेशनल कांफ्रेंस तेजी से प्लेबिसिट फंट से तबदील हो गया। इन प्लेबिसिट फांट को नेशनल जाफीस में तबदोल करने की जिम्मेदारी इन लोगों पर श्रायद होती गर्थी जिन्होंने इन हालात की पैदा िया। वह शेख ग्रन्दुल्ला न्तं**फ्रें**स का प्लेबिसिट था। वह प्लेबिसिट फर्ट 1975 तक चलता रहा ग्रीर 1975 में शेख ग्रब्दुल्ला

[श्री शब्बीर ग्रहमद सलारिया]

के साथ फिर फैसला किया गया ग्रौर उसको कहा गया कि हम तुम को इक्त्यार देंगे मगर उसमें शर्त शेख भ्रब्दुल्ला ग्रौर नेशनल कांफ्रेंस ने यह ग्रायद की कि 1952 की पोजिशन को बहाल किया जाए जोकि उसको गिरफ्तारी से पहले की थी इसको मान लिया गया। यह एक क्लाज है उस एग्रीमेंट में जिस को इन्दिरा ग्रौर शंख भन्दल्ला नाम से याद किया जाता है। इस अरसे में 1953 से 1975 तक जारी रहा रियासते जम्म-कश्मीर में तमाम यह मनाते हैं कि गैर जम्हरी ग्रीर रिग्ड गवर्नेमेंट को लाकर इक्त्वार सम्भाला गया करप्शन का जोर रहा, लोगों को साब रखने के लिए पैसा इस्तेमाल किया गया, लालच दिया गया, हर किस्म की बुरो बात की गई जिसके बारे में घशोक मेहता ने कहा that there is a reign of terror and corruption in Kashmir. विकित यह सब कुछ होने के बाद 1975 में उसके साथ यह एम्रोमेंट किया गया, उसको लाया गया और फिर ऐसा किया गया कि 1952 की पोजिशन बहाल नहीं की गई। शेख भ्रब्दुल्ला की पोजिशन वीक हो गई तब वह भवाम में क्या मुंह क्षेत्रर जा सकते थे। चुनाचे इन हालात में फिर उन्होंने प्रैशर डाला कि 1952 बहाल करो तो 1977 में उसको सरकार को फिर गिरा दिया गया। उसको गिरा देने के बाद द्वारा इलेक्शन कराये गये तो एक नेगेटिव वोट भारत सरकार को नाराजगी की वजह से पेश किया गया जिसका नतोजा यह हम्रा कि शेख ग्रब्दुल्ला फिर थम्पिंग मेज्योरिटी के साथ रियासते जम्मू-कश्मीर में ग्रायः। जब वह रियासत में द्वारा ग्राते हैं 1977 में उसके बाद वह 1982 में फौंत हो जाते हैं। 1983 में इंतखाबात में उनका लड़का फारूब ग्रब्दुल्ला जो कि नेशनल काफ़ेंस प्रेजीडेंट था, उसने **दु**वारा इले अपन लड़ा। वह इक्त्दार में स्राया। इक्त्दार में भ्राने के बाद ऐसा किया गया कि वहां पर गवर्नर अगसोहन को भेजा गया। श्राज गवर्नर जगनोहन के बारे में कहा जाता है कि रियासते जम्म-तश्मोर के

लोग उसको पसन्द करते थे, इसमें कोई सदाकत नहीं है। मैं रियासते जन्तु-कश्मोर में एह ग्राप्त नैत्रत वालिदिहल वर्कर हं, मैं नेशनल काफ़ीन हा जम्म् सूबे में मुबाई सेकेटरो हूं। मैं गांव-गांव से वाकिफ हूं, वहां के हर फ़ादमों से वाकिफ हं । मैं रियासत में एडवोकेट जनरल रहा हूं। मैं वहां के हालात से वाकिफ हूं। मैं हर एक के दह मते हए दिल को जानता हूं। उस शख्स ने वहां श्राकर क्या किया यह मैं जानता हूं। उसको महज इस लिए भेजा गया था कि नेशनल कांप्रोंस को सेक्यूलर सरकार को तोड़ दे। चुनाचे उसने क्या किया कि 14 ब्रादिमियों को 10-10 लाख रुपये देशर खरीदा । 14 मैम्बरों को ग्रसम्बली के खरोदने के बाद इस शक्स ने उस सरकार को तोड़ दिया। वे श्रादमी उसके धर में बैठे हए थे जब उसने तोड़ने के लिए साजिश को थी। ये चोजें ग्रवाम कश्मीर के दिलों में महफूज हैं। वह गवर्नर राज नाफिज करके पहले तो शाह गवर्नमेंट लाये श्रीर शाह सरकार ने वहां पर करण्यन ग्रीर धांधली के सिवा कुछ नहीं किया । करण्यन ग्रीर धांधली के साथ गवर्नमेंट चलाई । ग्रवाम एलिनेट होता चला गया । भ्रवाम का विश्वास खत्म होता गया ग्रीर माहौल यहां तक पहुंचा दिया गया कि वहां पर जगमोहन की मेहरबानी को वजह से फिरकावाराना फसाद खड़े किये गये। पहली वार 1947 के बाद कश्मीर को तवारीखा में फिरका-वाराना फसाद हए। जगमोहन को मजबूर होकर अपना किया भुगतान पड़ा और शाह सरकार को तोडना पड़ा ग्रीर खद ग्रक्ति**यारा**त सम्भालने पडे । उसके बाद क्या हमा कि मार्टीकल 248 रियासत ेमें नाफिज कर दिया गया । क्या कहता है ग्रार्टीकल 248 ग्राइने हिन्द वह यह कहता है कि पालियामेंट को ग्रब्तियार होगा कि रियासते जम्मु-कश्मोर पर जानून बनाये उन मामलात पर भो जो कि रियासते जम्म-कश्नोर के अंदर हैं। इसके बाद क्रार्टोकल 370 कहा है। अवाम एलिनेट होता गया।

इसी शख्स ने यह हालात पैदा किये जिसके वाद यह गैर मक्रबूल हुन्ना। यह हरगिज महबूल वहां पर नहीं कहा था। इसने पैरा-मिलिटरो फोर्सेज को इख्तियार दिया कि तुम बगैर किसो मजिस्टेट को इजाजत के अवाम को णुट कर सकते हो। जब उसको दुबार भेजा गया तो नेजनल कांफ्रेंस श्रौर कांग्रेन को मिलोजनो मरकार ने जो कहा, इस बारे में किसी को कोई शक-शुबाह नहीं है इसके ग्राने पर हम सरकार में नहीं रहेंगे। लेकिन इसके बावजूद उनको वहां भेजा गया।ऐसा लगर्ना है कि इनको वह शहस अजीज था, भारत ग्रजीन होता तो ऐसा श्राप नहीं करते । ग्रापको ग्रगर भारत म्लक अजीन होता तो यह अपने लिए मुनासिब नहीं था। जब रियायत में यह सुरते हाल थी तो महज एक आदमी को खुश करने के लिए, अपनी प्रेक्टिन को पूरा करने के लिए उसको वहां भेजा गया। हम द्रम वक्त एयर पोर्ट पर मौजूद थे, जनरल कृष्णा राव अलविदा करने के लिए गणे थे। हमने जनरल कण्या राव को अविदा किया और इनका भी जहाज वहां पर ग्राया हुग्रा था। हमने उपकी तरफ अपनी पीठ कर दी। सभी एम० एल० ऐजा ने अपनी पीठ मोड ली क्योंकि हम उसको कबल नहीं करते हैं। जम्मू शहर में कुछ लोगों ने चरागां किया। लोगों को यह पना चला कि एक फ़िरका-परस्त शहन श्रा गया है, इसलिए हमारी खैर नहीं है। वहां फ़ौज कशो की गई। एक छोटी सी मुबमेंट जो थी, जिसको कटें। किया जा रहा था, वह एक मास मुबमेंट में बदल गया। लोगों ने कर्फ्य को तोडा और पैरा मिलिटरी फ़ोसँस जो थी उनको रोकने की कोशिश की गई। कई लोगों की मौतें हो गई। लोगों ने अपने को बचाने की कोशिश की। इय हालात में यह एक माथ मुबमेंट वन गया। इस सुरते हाल में हम दाविक हो च हे हैं। मैं यह कहना चाहना हं कि कम्मीर कोई दूब्हा नहीं है, कोई कपोडिटी नहीं है कि जिनको तकसीम कर दिशा ए। या। यन् 1947 में जब जंग हुई सो 1915 में जंग बंदी की लाइन बनी। यह लाइन इन्निय कायम की गई कि लोगों को कहा गया कि हम तुन्हारी किस्मत का फ़ैनला क**रें**गे। एक हिस्सा इसरो तरफ़ रह गया। जिस तरह से ईस्टर्न ग्रौर *वेस्ट*र्न जर्मनी है उसी तरह से कर दिया गया। यह रेखा 1947 से प्रव तक नहीं बदली जा मकी। प्राज 1990 हो गया है। 43 वर्षी से इम रेखा का फ़ैमला नहीं हो सक. । दूसरे मुल्कों में जाने के लिए पासपीट होता है, वींजा होता है, लेकिन इस रेखा को काम नहीं िया जा सकता है। 50 जाख लोग उधर रहते हैं और 70 जाख लोग इधर रहते हैं। ग्राधी सदी गजर गई है, यह रेखा बनी हुई है। श्रव ऐसा न हो कि बलिन की रेखा की तरह स यह भी खत्म हो जाय। यह लाइन नहीं रह सकती है। किसी का भाई वहां मर रहा है ग्रोर वह वहां जाना चाहता है, लेकिन नहीं जा सकता है और अगर जाता है तो गोलियों से मारा जाता है। यहां पर कबीले हैं, गूजर कबीला है, बंगरगाल कबीला है, राज्यूत कबीला है ग्रौर भी दूसरे कबीले है, इनके ट्कडे-ट्कड़े कर दिए गए हैं, उस पानी के टकड़े किये गये जिसको ये लोग पीते हैं। चुनाचे ये लोग उस रेखा को पार करने की कोशिश करते हैं। किसी का बाप वहां है तो बेटा यहां है, भाई वहां है। बीबी यहां है तो खार्विद वहां है। मां यहां है तो विचियां वहां पर हैं। पचास साल गुजर गये, कई लोग मान का शिकार हो गये हैं। श्रापस में नहीं मिन सकते हैं । स्रगर भ्राप काश्मीर के हालात को बेहतर करना चाहते हैं तो यह जो मूबमेंट जारी है, यह बहुत स काश्मीर की व दियों में जरी है। जम्म में तीन श्रजला म्स्लिम मेजोरिटी श्रजला है। इसी तरह पे अहाख में भी कारगिल म्यलमानों की छाबादी वाला हिस्पा है। क्रापने इन बातों पर गौर नहीं किया तो हालार ग्रीर विगड़ मकरो हैं। इनकी पेशान्स लबरेज हो चुकी है। यहां पर कहा गया कि इप मनले को त्वा करने के लिए एक पालिटिकल एनिजिटिब लिया जाय। इ.क. लिये आप

[श्री शब्बीर ग्रहमद पलारिया]

शीप फ़ायर ल.इन को पफट कर दें। श्राव सोत फ़ाबर लाइन में ले अण्मीर की प्रवास के पाने जाने का कोई नरी का रख दें। दारा यह कि ग्राम कर्मार के ग्रंबर जो प्रवास है उनका कांफिडेंन हामिल करते की कोणिण करें। अपन 370 की कोई मांग कामीर में नहीं कर रहा है। ब्राज 370 की क्लानी वेभूल न्के हैं क्योंकि अब अनको विश्वास ही नहीं रहा है कि 370 वहां दर कायम रखा व येगा । लेकिंग जगर उनको **टेबल** पर लाना है तो 370 की दाए करनी होगी। इतरा कदन श्राप । यह उडायें कि 248 जो कि रिवासक अन श्रीर कम्मीर के गवर्तर ने वहां धर नाफीप की है उपको खता करें। याप ोई पानीटिय चिनल दें स्थास हो । ग्रयाम को जयानी वातों न नहीं जीना जा सकता है। इतके लिए आए पा छिटव काम करें। यह जो श्रापने कमेटी नरई है, कांगीर के बारे में कोटी व की है तो मनाब जार्ज फ़नॉडी है के हैरे नहारत में रहेगी, द्रमशी उमें व्यापी है लेकिन ग्रगर कम्मीर की धवन के लिए एमपकी कोई फ़ैरला करना है या शायको पोई पाजीटिव फ़ैनक सेना होगा । उहाँ कि कश्वीर में मुनामत का तथा। है वहाँ वर अपने एक निहाई भी किता के खेटेट श्राफ़िश्च को नहीं एना है और 10 परतेंट एजिएमें को धेंद्रन का जि के बड़ी गर है ने इंड्रिंग भेटती है की बर्ग की पोध्य होग्य करने हैं। वे हैं ने हैं कि धन पर चलाए का ने कार ही परी है। इन कालागें ते इन 👉 ची हों ने किलकर कश्वीर की हुन को करन किस है। बर्यक्त किस विदे की र में बहु कहा जिला का है। ब उर्ज ही हिशार बड़ी 'ठले हैं, यही लेग कर ल्हा हर हिंदिर प्राति हर । भाग्रह ो तो हो । इसी किए एक भोग किए हैं। कि अप लोग आई कि कि एकिए हैं । धनी १८ मी में भी बढ़ों अवंगर पर ही में भिरासी कारता है कि एक डर् यो 👉 १५ - प्रश्नेनाल गर्ही - स्मार स 🚉 graduate the fact which अर्थ करूर जीता । अहा ५ ते घर वापन जाना है। उनको अगर इन तरह ते इष्टेमाल किया अधेगा और फिरनी-प्राप्ती के को को जिला विका प्रेमा तो यह कम्हीर के हित में नहीं है।

उपत्रभाष्यक्ष (श्री सस्य प्रशीस मालवीय) : मलारिया साह≆ श्रापको २० मित्रत हो गये । . . (ब्युक्चका) . . .

श्री शब्बीर ऋहमः सलारियाः 370 के बारे में गवर्नमेंट ने यह नहीं कहा हमारी सरकार ने यह नहीं केहा कि हम 370 को बहाल रखेंने। उन्होंने यह कहा है कि रहने दो कर इनको कुछ अरेंगे। बी.जे.पी. ने तो अह दिया है कि इसकी जरूरत क्या है। इसको खत्म कर दिया जाय। हिन्दुरनान के ग्रंदर जिस चोज को गांधी जी ने बनाया, गांधी जी ने सीचा उस हिन्द्रस्तान में श्रगर मस्जिदों को तोड़कर पन्दिर बनाने का मिलसिला जारी हो जायेगा तो उन इलाकों का क्या होगा जिनके पान राहे फरार मीज्द है। इससे हिन्दुल्जान ा मुसलमान कुछ नहीं धर सकेगा। लेखिन जिनके पास राहे फरार मौजूद है वह फरार हो जायेंगे। लिहास होशमंदी सा तराजा है, तारीखी वक्त का तराजा है ि अप इसको समझें अगर अप अमो भी इन हालातों को न समझें, इक दान को न ममझे तो किर न एहना पि हमें खवर न हई।

उपसभाज्यक्ष की सस्य प्रशास मालदीय): श्री एस.एस. ग्रहनुनः िए।। पांच मिनट।

शी सुरेत्रजीत सिंह शहलुबालियाः व जात्माध्यक्ष महीवयः हम ऐते लगारि के बारे में बची तर रहे हैं तित्वे तारे में एन फारके जायर ने दिवा है जिल

अगर फिरवीस वर-ध्ये पनी डान, एक्श्याना ह्योग्राली ह्योग्यस्तो ।

2 г. м.

श्वित् फिरबीत इस निधार पार पार जी तार्व है तो वह ग्रीहि, नहीं है, वहीं है। पर श्वक्योम की बात है कि हम जिल हारखों से गुजर रहे हैं श्वीर जिन चोजों के चण्मदोद गवाह बन रहे हैं वह सोचने लायक है ग्रीर बहन दर्द से भरा हुआ है दिल श्रीर श्राप सीट पर बैठकर कहते हैं कि पांच मिनट में अपनी दास्ता मना दो।

उपसभाध्यक्ष महोदय, इसकी शहप्रात वहत पुरानी है, कश्मीर की कहानी वहत पुरानी है। अक्षीर के बारे में बालते वक्त लोगों ने तरह-तरह की वातें हीं हैं। हम लोगों ने पिछले दिनों श्रीर हमारे पूर्वजों ने भी पिछले दिनों तरह का चर्वायें की हैं।लेकिन समस्या का क्या हल हुआ वह सामने देखने को ग्रा रहा है।

मैं श्रापको याद दिलाना चाहता हं उस भारतोय वीर की जिसकी मां, जिसकी बहत, जिसकी पत्नी, जिसके पिता ने िहा था महावे ग्रगर कुर्वान हो जाता है तो हो जाए मगर मध्यूत भट्ट को मत रिहा करना । इन्दिरा गांधी, मजबन भट्ट की यदि रिहा कर दिया तो यह देश ट्ट ाएगा, अन्तंकवादियों को वढ़ावा मिलेगा। वह श्रार.एच. महाते जिसने सिर्फ महाराष्ट्र की इज्जत पर, महाराष्ट्र की शान पर एक चन्दन का दोका ही ब्रीर नहीं जनाया बल्डि भारतबः[सयों के मस्तक पर चन्दन का टीका लगाया। यह भारत-वासी वीर है और दुलियां के िसी भी कोने में आर्थरत होते हुए कुर्बानी देने के लिए तैयार हैं हिन्दुस्तान की एउता और श्रखण्डता की रक्षा के लिए । श्रफसोस उस वस्त शुरू होता है। जे.के.एन.एफ. जो संस्था बहुत दिशों से यह काम करता जा रहा है, इसमें सिर्क हिन्दुस्तान की ताःनी को इसमें एकिंग नहीं िया पारिस्तान की नाकतों को सकिय पहीं किया, ब्रक्ते. में अपना हैडक्वार्टेंग धोल भार नहीं की तानतीं की मिका। अस्स है। वर्षेत्रता भ्रन्तर्राष्ट्रीय जो अपने भ्राप जो। हयमेन राइटा या चेनियान कहता है, उस सर्वक्षमा बन्तरिद्धेय ने भी उन राइग के राष्ट्रपति जाती जैन सिंह को नार भेजा था ि गण्यत शह को छाउ दिया जाए । दिन वयम, जिस वस्त द्यारा एउ त्यांटा और हमारा एवं श्रफत्तर जो यु.के. में कार्यरत या श्रार एव . महात्रे उसको जे.के.एन.एफ. के मिकिय कार्य व्विमी द्वारा अपहरण किया गया श्रीर वह कहैं रहे थे कि ग्रगर मक्ष्वज भड़ को नहीं छोड़ेंगे तो महाबे को मार डालेंगे। परन्तु हिन्दुस्तान को जनता ने वह डांढत वंबाया इन्दिरा जी के साथ कि 11 फरवरी, 1984 को उसको फांसी के फंदे पर लटहा दिया गया। इस के साथ-माथ हमें एक बोर भारतीय खोना पड़ा । परन्तु वह साहस श्राज हमारे में नहीं है, वह साहस स्राज हमारे में जाग नहीं रहा है। आज हमारे अन्दर वह ताहत नही है कि हम इन मठठी भर श्रातंकवादियों के खिलाफ लड़ सकें। यह कमजोरी हमें आज धिक गर रही है। हमें यह कमजोरो सी साल पंछि ले जा रही है। कुछ दिन महले डा. स्विया कांड हुआ जिसमें हम लोगों ने पांच श्रातंकवादियों को छोड़ा । 13 दिसम्बर को नारीख जिस दिन यह घटना घटती है उस दिन छोड़े जाने वाले अब्दून हमोद शेख, नूर मोहस्मद एतवा, जावेद जरगर, मोहस्मद स्रलफा भट्ट और शेरखान थे जो वहत वड़े श्रातं ध्वादी थे जिन्होंने बहुत बड़े-बड़े जुमं शिये तथा हिन्द्रनान के खिलाफ बगावन की घोषणा की । इन सब नेक्शंस में बन्द हुए इन ग्रानं हवादियों को डा. रुविया को वेनिस्वन छोड़ा गया। श्रफसोस उस वक्त होता है जिस बक्त हमें देखने में याता है. मैं यब कुछ उधर ग्राना चाहना हं 'व्यवधान)

उपत्रभाग्यक्ष (थी स्य प्रकाश मा वीष): श्रव श्राप मनाप्य की जिये।

श्री स्रेजिनी दिह प्रतुल्यानिया : अल्डी पत्तीपत धर्षमा । एता को वस्त बहुई भारत है। यह श्रामाश ने जो भवम उठाया है। अभीर में मुनह, मनविसा और पतिन स्थापना के निष्ठ हम एउ सन्त्री वचारा चाही है। या जिते जीके फर्नाडोज जी है। मैं थपके माध्यस में वंदी महोदा रे एकत च होगा वि ग वन भद्र की फांबर के बाद बीर इन्दिस जी के बहर के पहले क्या श्राम पाहिस्तात के दौरे पर गये थे ? अगर गये व

श्री सुरेन्द्रजीत सिंह ग्रहल्वालिया जनरल जिम्रा-उल-हक से श्रापकी मलाकात हुई थी और ग्रगर मुलाकात हुई थी तो भारतीय प्रजातां क्रिक परम्परा के प्रवसार श्रापकी मुलाकात में पाकस्तिान में जो हमारा राजदूत है वह उपस्थित रहना चाहिए था, क्या वह उपस्थित था? जनरल जिया-उल-हक ने जो निमन्त्रण श्रापको दिया था, उस निमन्त्रण में क्या उसको भी ब्लाया गया था या नहीं बलाया गया था? श्रीर उसके साथ में श्रोपको बताना चाहता हूं, श्राप कहेंगे वे क्यों जोड़ना चाहते हैं तो जोड़ना इसलिए चाहता हूं कि ग्रभी कुछ दिन पहले पाकिस्तान के ग्रखबारों में वे चीजें निकली हैं जिन चीजों को वहां को अभी को सरकार ने डिसक्लोज किया है। वह है भापरेशन टोपैक। भापरेशन टोपैक क्या कहता है और जनरल जिया-उल-इक क्या कहता है:--

The main portion of Gen. Zia's purported speech reads:

"Gentlemen, I have spoken on this subject at length before, therefore, I will leave out the details, as you know due to our pre-occu-pation in Afghanistan. In the service of Islam, I have not been able to put these plans before you earlier. Let there be no mistake. however, that our aim remains quite clear and firm—the liberation of Kashmir Valley—our brothers cannot be al-Muslim lowed to stay with India for any length of time now. In the past, we had opted for hamhanded option and, therefore, military failed. So, as I have mentioned before, we will now keep our military option for the last moment as a 'coup de grace', if and when necessary. Our Kashmiri in the Valley, though brethern with us in their hearts and minds, are simple-minded folk and do not easily take to the type of warfare to which, say, a Punjabi or an aAfghan take to naturally, against foreign domination."

उन्होंन तोन सूत्रो कार्यक्रम बनाया भीर उस तोन सूत्रो कार्यक्रम में कहते हैं :

"In view of this, power must apparently remain with those whom New Delhi favours."

उनके बाद कहते हैं:

"We must, therefore, ensure that certain favoured politicians from the ruling elite be selected who would collaborate with us in subverting all effective organs of the State. In brief, our plan for Kashmir, which will be codenamed "Op Topac", will be as follows—phase one, a low-level in surgency against the regime so that it is under siege, but does not collapse as we would not yet want Central rule imposed by Delhi."

यह संदेश उसने उस वक्त जाहिर किया जब उसे नहीं मालुम था कि . . .

उपसंगाध्यक्त (श्री सत्य प्रकाश मासवीय) : श्रव श्राप एक मिनट में समाप्त करें।

श्री सुरे द्रजीत सिंह महलुवालिया : यह एक प्रधान मुद्दा है। उनका जवाब मैंने ही सुनना है और उनको भी मेरी बात सुननी है।

उपसभाक्यक्ष (श्री सत्य प्रकाश मालवीय): कृपया एक मिनट में समाप्त करें।

श्री सुरे द्रजीत सिंह ग्रहलुवालिया : ग्राप नहीं चाहते हैं कि मैं इनको एक्सपोज करूं।

उपसभाष्यक (श्री सत्य प्रकाश मालवीय): श्राप कृपया एः मिनट में समाप्त करें।

SHRI S. S. AHLUWALIA: It is further said:

"We do not have much time. Maximum pressure must be exerted before the general elections in India and before the Indian Army reserves, which are still bogged down in Sri Lanka, become available. By the grace of Allah, we have managed to accumulate large stocks of modern arms and ammunitions from U.S. contingents intended for Afghan Mujahideen. This will help our Kashmiri brethren achieve their goals. Even if we create a kind of Azad Kashmir in some remote parts of occupied Kashmir as a beginning, the next step may not be as different as it appears today. And what of our Ohinesefriends? They can do no more than ensure that Indian forces deployed against them are not moved out. But this may be required only at the last or third stage of our operations."

महोदय, ऋभो कुछ देर पहले हमारे एक साथो ने बताया कि बलराज पूरी जो एक ऐसे संगठन के कन्वोनर हैं उन्हें म्राप्ते गवर्नर का एडवाइजर बनाया है। ्रैभापने सिर्फ एक भूल हो नहीं को कि जार्ज फनीडोज को काश्मीर श्रफेयर्स का मिनिस्टर बनाया, ग्रापने उसके ऊपर एक दूसरी भूल भी की है। महोदय, मैं श्रापक माध्यम से मंत्री महोदय से जानना चाहंगा कि यह सारा चक्रांत कहां से शुरू हुआं है और शायद मुफ्तो मोहम्मद सईद जो को जो हमारे गह मंत्री हैं, हमने काश्मीर श्रफेयर्स का मिनिस्टर इसलिए नहीं बनाया किवे संदेह के घेरे में थे।

जार्ज फर्नाडोज भी संदेह के घेरे से बाहर नहीं हैं। इन्हें कश्मोर का मंत्रो क्यों बनाया गया?

महोदय, मैं इसके खिलाफ नहीं ह कि कश्मोर एफेयर्स का मंत्रों न वनाया जाए, मैं इसके खिलाफ नहीं हूं कि स्पना मोहम्मद सईद अपने गृह पत्रा मत रहें। अगर यह सदेह के घेरे में हैं, तो नहीं के

मजहब का, **इन्हों को जाति** का **धी**र कोई श्रादमो इसका इनचार्ज बनाया जाए, जोकि इसको देखे और इसको समझे ग्रीर इस संदेह के घेरे से दूर रहे।

श्री वीरेन्द्र वर्मा (उत्तर प्रदेश) : मश्विरा श्राप से कर लेंगे।

एक माननीय सदस्य : बीच में मत बोलिये वर्मा जी।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालियाः वर्मा जो, मश्विरा तो एक दिन करना ही पड़ेगा।

भी वीरेन्द्र वर्मा । वह तो रोज कर रहे हैं।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : उपसभाध्यक्ष जो, कश्मीर के हालात बिगड़ते जारहे हैं। करोड़ों रुपया राष्ट्रीय कृत बैंक से विदड़ा करके जम्मू-कश्मीर बैंक लिउ में डाल दिया गया है।

में श्रापके माध्यम से, मंत्रो महोदय से. पूछना चाहंगा कि पिछले सी दिनों से कश्मीर के राष्ट्रोयहत बैंकों से कितन, रूपया विदड़ा किया गया है ?

मैं ग्रापके माध्यम से यह भो पूछना चाहंगा कि एक तरफ तो जब फारूख श्रद्धल्ला ने खुद शायद लिखित रूप में या बात करके भी कहा कि मेरे घर पर श्रटैक होने को संभावना है ग्रौर मेरो पैतृक संपत्ति को हानि पहुंचने की संभावना है, उसके बावजद उसको ऐसो कोई सेक्युटी नहीं दो गई ग्रौर कल पता लगा कि उनके पैतक घर को स्राग लगा दो गई स्रौर लुट लिया गया।

अप्रकास इस कात का है, महोदय, कि मैं मंत्री हो हर अपनी संपत्ति की रक्षा के लिए दौड़ा हुआ अक्ष्मोर जाता है ग्रौर ग्रपनो संपत्ति को इंशोरेंस करवा कर लीट ग्राता है। यह कैसा काम है इसकी जानने को जरूरत है।

[श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया]

त्रश्मीर की श्रांतरिक श्राबादी जब घबराई हुई है श्रीर सुरक्षित महसूस नहीं कर रही है, तब हम सिर्फ श्रपनी सुरक्षा की बान कर रहे हैं, यह सोचने की बात है।

डा.६भा**६ क्ष** जी. में जापके मा**ध्य**त से सरकार रा मुकारिण करता हूं कि उन चीजो पर विकार करने की पैसरत है कि यह जो फ्रंडेटिनिस्ट हैं, जिन्होंने दुरदर्शन बंद करवाया ग्रीर बंद करवा कर पहा ि वहां की जो प्राप्तार है, यह श्रमः स्वार्फ पहल कर नहीं आर्रेगी... **लेट** मी कन्कलुड : १८५ किसी को भी पुला पण्**ते** हैं, घर ए**झे ख**तश तो अर लेने दीजिए। उन्होंने कहा कि द्याप सकाफी पहुन कर शोरींगी और रिए ढक पर पलपु **से**पर उत्तर बोर्लेगी । द्रग्डर्शन बंद हो असा। एएए हो टेर की कहा गरा कि बर्का पहन कर निकलांगी। तो एंडिक्स एयरने इस्त या एक्तर बंद हो गाता। आप क्यान्त्र्या बंद सम्बागा चाहते हैं ? उति नाश-राथ में यागो एडास ने परकार ने गणिए करता बहुंगा कि रा**ज की** गरीय में भूग वंग स्टट को शंद्रोल करने के लिए जो प्रशासिक हाला है, हाज में उप प्रतिगत राज्य सरणारी अधि । रीहोते हैं और 33 प्रिवात मा :-इंचिया काष्ट्र ी होते हैं में अस्ता चाहता 🕫 कि 🗀 66 प्रतिशत लोगों में हे किने परिष्ठ अधिरी लोग हैं. जोति निविद्वार े जि हुँद, ही आई ही , एस.पी., लीडी.एव. डिल बा पे रेगोर्फ हैं? इन पर विभाग अपने की अपरा है।

भै पैरोड गाम ले. आधि मध्यत है सरम्बर को दाना विशेष अकट करता हूं कि गाँ मार्गिश कोर करवा पूरी को सुरंग विलेखित कि गाम कोर सुबरा बोर्ड आस्त्री के गाम ग्राम

उपसमाध्यक थी सत्य प्रकाश मास्त्रीय : िजिया विशेष वर्षी २०० है।

SHRI G. SWAMINATHAN (Tamil Nadu): Mr. Vice-Chairman Sir, I was really worried when

the Leader of the House said that the discussion will be over by 2 o'clock and our Hon. Home Minister will reply then. I was worried that my name may be guillotined. I am now happy to see that you have given some more time for this debate. I also find that the Home Minister is a very patient man and he may attend to all the points patiently.

Sir, even though I wanted to speak on many matters, because of the shortness of time, I have cut down many points and I have got only a few points and I will dwell on them for a few minutes only.

Sir, the first point that I would like to make-Atal Behari Vaj-payeeji is not here -- is about article 370. Regarding this article, it has been said that the Government has got one position and the Bharatiya Janata Party has another and it has been said position, yesterday that there was a procession Boat Club wherein there was a demand that article 370 should be abrogated. This is the position of B.J.P. It was clarified that the position taken by the Government is theirs and the position taken by the B.J.P. is its own and that there is no contradiction. But I would like to point out one thing here. Somebody said that it is a minority Government. I would not say that it is a minority Government. I would not say that it is not representative. But as a Government they have taken a position in regard to article 370. The Government by itself does not have a mojority in the lower House, in the Lok Sabha. Of course, if it has majority on its own, whatever position they take will be their own and there will be no contradichere the ment is depending upon the support of the B.J.P., and without the support of the B.J.P., they cannot exist. Therefore, the Government cannot take one position and the

other party on whose support they are depending and without whose support they cannot function, can not take another position. This is what is happening in regard to this important issue, namely, article 370, which is a very vulnerable issue. Ultimately, what is happ ning is that you are sending con-trary signals to the people in the Kashmir Valley. The people there got the impression that the party in power is taking one position-in regard to article 370—while the other party on whose support the party in power is depending and without whose support they cannot cominue is taking another position. I do not think this is proper. You cannot say that the B.J.P. is a different party and that it can take its independest decision on this issue. I would advise the Government. It will be in your own interest. It will be better for your own peoply. Do not take contradictory positions. It will be good not only for your Party but e will also not be good for the occosit as such. Especially, pa ional issues such as major this one, you should not take controdiciory stands. On smaller ald minima insura, you can take diffe.ca nositions. Nobady will have new objection. But on major issue, it cannot be.

An hon, Member from C.P.I. said that his party was not consulted when the new Governor was appointed for Jammu and Kn hmir. He openly accused in the Heuse that his party was not consulted when the new Governor appointed. I do not think that such a thing should be allo-wed to happen. There should be no occasion for airing such differances in the House because his confrary signals will only sand to the people in the Kashmir Valley that the Government is not conculting the other parties on whose support it exists.

Another thing is that to people The us who are outside, the feeling

we get is that the B.J.P. is a major partner in the Government and this major partner is taking a diffcrent position from that of the Government.

SHRI V. GOPALSAMY : They are not partners.

SHRI G. SWAMINATHAN ; Unfortunately, they are not partners in the Government. Even though they are not within the Government, they have the power. They have power without responsibility. This is the point that causes worry. Power and responsibility should go together. Allyway, the point here is that even though they are not paringer, though they are not within the Government, since they are supporting the Governmont, the two espiner tells contrary positions on this Issue at least. It should be uniform. Therefore, I would suggest that the B.J.P., on whose support and succenarrow the Governmen stands today, should by count d by the Govorament on such major issues. Otherwise, contrary signals will go to the people in Kashada.

Now, chout the Alvisory Committee. I was going to suggest yesterday that such a committee should be appointed. I am very happy to note that two days ago. the committee has bor appointed This will advise the Midistr in, charge of Jamma and Kashmi affairs. Whenever there is Presi dent's rule in a State, a committee is appointed to advise the Governor. The same thing has been done in this case also. There is nothing special about it. But the problem here is one of ensuring that the Governor co-operates with this committee. The problem is one of ensuring that the Governor heeds the opinion of the committee. The Governor is reported to have said that all the parties have become irrelevent there. It is said that the National Conference, the Congress (I) and

[Shri G. Swaminathan]

even the Janata Dal have become irrelevent. When such a person, who feels that except himself everyelse has 1 ecome irrelevent in Kashmir, is there as the Governor, 1 do not know how he will cooperate with the committee. You may appoint a committee consisting of 30-40 people. But the Governor may not co-operate with the com-He may not pay heed to mittee. of the adthe recommendations visory committee. Therefore, suggest that you should would cut in detail how the coordination will be done. should define the powers of the committee. Otherwise. advisory this will be like any other advisory committee like, for example, Railway-users Advisory Committee. we have District Deve-Nowadays lopment Councils where the Collector is the presiding authority. So many recommendations are made by these Councils but the Collector has his own way, he does not pay heed to those recommendations. That kind of advisory committee should not be there. I would like to define, in your speech, the powers Advisory Committee visof the a-vis Governo..

Now I will come .o ano.her important point. Not only said that the political parties are irrelevent, this gentleman does not even come to the airport to receive the Deputy Prime Minister. This is what I learn that the Deputy Prime Minister along with all the leaders were being taken in a bus to his place and later on understood that they only they were being taken to his place. They asked why they were being taken to his place when some other was booked. So, all the leaders including the Deputy Prime Minister were being taken to the Governor's place instead of the Governor coming to meet them. Sir, somebody has said, it appreared in the paper, that he protocol of

the Governor is higher than the Prime Minister of India. When the Deputy Prime Minister came to Tamil Nadu to attend the marriage of the daughter of the Chief Minister in Tamil Nadu. the Governor of Tamil Nadu, Mr. Alexander, did not go to the airport to receive him. When a question was asked why he did not go to receive the Deputy Prime Minister, it was said that as per protocol the Governor will go and receive only the President, Vice President and the Prime Minister. It was said that they did not recognise in. Deputy Prime Minister he was only a Minister. This is the position taken by Mr. Alexander. The same thing happened in Srinagar also. The Deputy Prime Minister was allotted a seat on the right, but when the Governor came he asked him to sit on his left side. At that moment previous Prime Minister pointed that the protocol was not maintained, but Shri Jagmohan] did not listen to him. The Deputy Prime Minister, according to him, does not have a status. So, this is the kind of person who neither recognises political parties nor the Deputy Prime Minister. If that is the case whe her he will pay heed to the advice of the Advisory Committee, I am worried about that. Even to the Government's advice he is not hearing. He wan,s Government to listen to him rather than himself listening to the Government's advice.

Coming to another point, our party AIDMK which has 14 Members in Parliament was invited during all party meeting we participated in that meeting, but unfortunately our party has not at all been involved in the all-party meeting on Kashmir. This way you are ignoring whole of Tamil Nadu. If you think Tamil Nadu is far away from Kashmir, you need not consult AIDMK or any other party there you should not have invited us

even for Punjab. I do not know you invited us for Punjab.

I fully endorse that there is a lot of human dissatisfaction in Kashm'r Valley. You have to important action so that take people did not get frustrated. If that is not done even a common man will turn into a terrorist. I also learn that Members of Parliament are forced to resign. threats are coming to them from terrorists that if they did not resign their families would be attacked. This is a serious thing. If no action is taken, we will not have any representative from Jammu and Kashmir. I hope the non. Home Minister will take effective action so that they will remain in the House to give us their advice.

Lastly, it has been openly said by the Prime Minister of Pakistan that they are going to help intruders, they are going to support them with money. If that is so, there is nothing wrong if we flushed out intruders right inside the Pakistan-occupied Kashmir. We have to send our own people into the Paki-Kashmir and flush stan-occupied out the intruders inside their territory. I do not want war. But the point is when we have told them about instruders and shown them photographs and established the existence of trairing camps, now she is openly saying, "we will arm the intruders and terrorists and we will give them money." So have become a hazard. Wi they What is the action taken? If you are going to curtail your activities within our border, it becomes a very serious matter. I would like you to think seriously about this kind of terrorist activities within our borders, even in Azad Kashmir, and when she is openly saying this, you have got every right to go inside the border to see that they are not threatening us any more in Srinagar.

Thank you very much.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): Now the Home Minister will reply.

भी मुफ्ती भोहम्मद सईंद । वाइस चेयरमैन साहब, पिछले दो दिन से राज्य सभा में कश्मीर के जो हालात हैं उन पर बहस हो रही है श्रौर श्रानरेवल मैम्बरान ने कालात की गंभीरता को देखते हुए

डिपसमापति पीठासीन हुई

श्रपने तज्ञाबीज ग्रौर हालात का जायजा लिया और कण्मीर कामी समस्या, नेशनल ईश्यू होने की वजह से तमाम पार्टियों यह कोशिश है कि इस समस्या की इस तरीके से इल करने की कोशिश की जाए कि वहाँ एडमिनिस्टेटियली इन हालात को डील करने की जरूरत पोलिटियाल इतिश्येटिय के तौर पर जो भी नेशनलिस्ट पार्टिशं हैं उनको ग्रपना काम शुक्त करता काहिए। कम्मीर सैक्युवरिज्म का सिग्बल रहा है और यह बात गही है कि 1947 में एव देश का बंटवारा ह्या ग्रीर दो कीम नजरिया चल था ग्रौर 1947 में वर्रेसगीर में इस्मिन्यत दम तोड़ रही थी, बश्मीर देश का ोमा हिस्सा था जहां सैक्युलरिज्स का झण्डा बुलन्द हुआ और बापु गांधी को कहना पड़ा, उन हालात में, कि अगर मझे वहीं से रोणनी की फिरन नजर श्री रही है, तो कण्मीर में आ रही कड़मीर ने दो कौमी नजरिए से अलग हटकर अपना नाता हिन्द्स्तान के माथ, भारत के साथ जोड़ा। जो उस वक्त के, उस सैक्यलरिज्य के और तहरीके आजादी के सिपहसालार शेख मोहम्मद ग्रब्द्रला थे, 1953 में ऐसे हालात हुए, वह कीमी दायरे से अलग हुए और मैं समझता हूं, 1953 से लेकर 1975 तक जहां हम लोग यहां आर्टियल 370 की बात करते हैं, हम लोग यहां कश्मीर की स्पेशल पोजीअन की बात करते हैं, लेकिन 1955 से लेकर 1975 तक जब शेख मोहम्मद अन्दल्ला जेल में थे, जब कश्मीरी में प्लेबि-साइट फंट का एक कम्पेन चन रहा था, कश्मीर क लोग उस डेमोकेटिक इंडिया का जो एक इमेज है, जेनुऋली उसमें इन्वाल्ब

[श्री मुफ्ती मोहम्मद सईद]

नहीं थे, मैं समझता हूं वि 1975 का णेव-इन्विरा श्रकाई केश्मीर की हिन्दी में एक बहुत बड़ा लैग्डशर्कथा। एक नई इब्तदा और उमने बाद बालई, हकी धतन कश्मीर के लोगों ने अपना नाया हिन्द्रस्तान के ताथ जोड़ा और 1977 के चनाव जो हुए, पहली बार ज्यारिकी जनता को यह मालुम हुना कि उन प्रपत्ती किन्यन के मानिक हैं । उप प्रपते बोट ने परकार को बना सकते हैं, दिसाइ चनते हैं और इस दौर में 1977 है के तर 1987 तक, मैं यह काला चाइना हूं कि वहां की जम्मू-कण्मीर की कांग्रेर ने उत्त नभाने में एक ऐतिहारिक राज्यदा किया, गरकार रे यात्रर काकर। एक बका नह बंधा जो अप्रित्यी कह अस्वार के बन्धते गर थी नेजिन 1977 ने निजय 1937 दिव कांग्रेस ते जिल्लाला के अपन कि । अन ही नग्नं दारी कंगलितिहरू अर्चेनद्रेतं। वीं जैंदे भेरते इकानी थी त प्रोर विस्तद असले भी : व्यापानात में जाते लेताव हुए तो के एक अनके। ता र शी तीर भाव फाएक प्रकार प्राप्ति हिन्दि थे । तो १ वर वर्षे **ज**्ञा वाषीर साही व पश्च प्रदे तो अंडेर में ३० क्रीयम स्थाप सिंहें। में वर्षेक्षांचा के देश्लास लगे म्हलू। 1993 वेक्टब्स्ट के एक्टब्रुं कि भी नामी अ नहिल्हाका, अवस्ति। प्रार्थी 🛶 चैन असे हैं उन्हें इन गाह, तार चीन्ड 5रत १३ केस हे - १, इ.स. प्राप्ता

ामिके शह 1997 में बा**॰** प्रसाहत प्रशासका भीता राजीक गांधी का सकाई हुआ। ७७० वट चाप्य हुए और अभाव र्जे का हुस रिंगी भी कालतें बीं--तमाने इत्यामी, पीर्ट के हैं। ग्रीर जिल्ली देणबोही करनें भीं, तब इस्वाप का कारा बेहर एक स्केवस याइनेड फंटवना लो में कह एक पर कि इसरे पहले भी वनाव हुं!--1983 ने चराव हर, 1977 में चनत्व हुए। तो कांग्रेंन का यहा रोन रहा, प्रभात इस्लामी का ती के नंदर पर र्णल रहा और वड में प्रयोशियन पार्टी नहीं बन सकी। तो 1987 के चुनाव में कांग्रेम को 32 परतेंट में जादा चीड भिने। मैं इन बाद है अना नहीं चादता। में इंद्र बान को सही पमझता है कि नेशनल काफ़ीं को ग्रीर कांग्रेप को यह लगाव भारी बहुन। से जी ता था। ऐसी बोई बात नहीं थीं कि कण्मीर वादी में चुनाव हो ाए प्रार नेशनव कांफ्रोंन कांग्रेच को मैजोिटी हीं मिने लेकिन मुख लोगों को नारा गरी हुई। कुछ नाजवानों ने उस चुना । में हिम्दा विभा और श्राम तौर पर्वत होता है कि जब चताब होते हैं तो जो लंग १८ जर में भौराज होने है तो बे भागने बोध के माहाम ने गरावार के प्रति पाली जरा भी जा इ. .ए करते है। वड । भवर्षभैद्य जो उन जातव भेथी, उन्हीं ये पान कर्र तो 1987 के बार इनिधी बार कामीर के खोनों के उत्तर में एक ाबाल जावा कि अप किन्द्रगाय ४ प**्रम** िनिन्दर और क्यमीर के चीक विकास, यो अधीरिक वह ये महर हो है क्या है। ा भ्र**ल** या, का उ**म** हो ।दा!

भ्रव दो हाथ मिल गए तो यहां तरक्की होगी, इक्नाँमिक डबलपमेंट एक्सी-ितरेट होगा, बेरोजगारी दूर हो जाएगी लोगों को एक ग्रन्छा एडिनिनिस्ट्रेशन भिलात इस बात का लोग इंतजार कर रहे थे लेकिन हाजात कव खराव हए ? कश्मीर में जब श्राजादी की भी नारीख रही उतके बाद टैररिज्म का फिनर्समना वासी पत्नी एउटा वैना के अभी भेरे साथी ने जनएल जिया-उल-हक के वक्त के एक एक्शन प्लान का जिक किया, इसमें कोई शक नहीं कि पादिस्तान ने हमेशा कश्मीर में डिस्टबिलाइजेशन की कोणिश की - खासकर 1965 में कोशिण की। लेकिन वह कामयाब नहीं हुए। हमारे कुछ नौजवान वार्डर कास करके चले गए। हमारे पास सब्त हैं कि कहा-कहां उन्होंने ट्रेनिंग पाई हैं और वापस ब्राकर उन्होंने टैररिज्म का माहौत पैदा किया है।

श्री सुरेश्वजीत सिंह अहल्वालियाः में भ्रापसे पूछना चाहता हूं कि जार्ज फर्नीडिस ग्रौर जिया-उल-हक के बीच क्या एग्रीमेंट हमा था, उसे जनता को बताइए। , . . . (व्यवधान)

श्री मपती मोहम्मद सईद: तो एक टैरोरिज्म का माहौल पैदा हम्रा श्रीर उसमें जितने भी नेशनल पार्टीज के लोग अ, खास तौर से नेशनल कांफ्रेंस को फोर्स समझते थे और कांग्रेस के लोगों के बारे में यह इंप्रेशन है कि वे हिन्दू-स्तानी हैं। कांग्रेसी हैं तो हमेशा हिन्दु-स्तानी रहा है। नेशनल कांफ्रेंस के जितने वर्कर्स थे, ग्रासरूट लेवल वर्कर थे, पिछले 2 साल में हरएक ने ऋखबार में दिया कि मेरा कोई ताल्लुक नेशनल कांफ्रेंस के साथ नहीं है और ऐसी ऐसी वारदातें हई जैसे मकबूल बट्ट की बातें लोग करते हैं, मकबूल के केस में जिस जज ने फैसला दियां था, निलका जंज उसका नाम था, उसे म्रातंकवादियों ने, मिलिटेंट्स ने मारा। तीन घंटे तक उसकी लाश को हाथ लगाने की जरूरत नहीं की किसी ने। इसी तरह से एक एस. एच. म्रो. थे जिसने किसी को ग्ररेस्ट किया था, जिसने ग्रपनी ड्यूटी ग्रदा की थी, सुवह 4 बजे नमाज पढ़कर बाहर निकला उसे गोली लगाई। किसी ने उसकी लाश नहीं उठाई।

श्री सुरन्द्रजीत सिंह ग्रहलुवालिया: मंत्री महोदय से मैं सवाल का जवाब चाहता हुं कि क्या इसी तर्क पर भ्रापने 5 म्रातंकवादियों को छोडा था ? श्रीमती इंदिरा गांधी ने उसके लिए कुर्वानी दी। ... (व्यवधान)

श्री मक्ती मोहम्मः सर्द्धः बताता हूं। इसी तरह से एक श्रीर पुलिस भ्राफिनर की लड़की श्रीर उसके भाई को गांव में फांसी पर लटकाया गया। एक दहशत का माहील पैदा किया गया। मैं गिनाना नहीं चाहता हूं कि 1988 से 1989 तक इंडिपेंडेंस डे 15 ग्रगस्त को ब्लैक डे ग्रौर 26 जनवरी को रिपब्लिक डे को ब्लैक डे ग्रीर ब्लैक श्राऊट, 27 ग्रक्टूबर को जब हमारी फौजों हमारी ग्रामीं पास्कितान के साथ मुकावला कर रही थी तो यह ग्राक्यूपेशन डै मनाया गया। तो एक सिलसिला चलता रहा जो ऐक्ट ग्राफ एब्डिकेशन

श्राफ ग्रथारिटी था। तो लास्ट में मैं कहना चाहता हूं कि जब चुनाव हुए लोकसभा के तो मैंने कह दिया है कि कांग्रेस को 30 परसेंट बोट मिले थे 1983 में श्रीर नेशनल कांफ्रेंस की 40 परसेंट वोट मिले थे लोकसभा के चुनाव में जो ग्रभी हुए। 2 परसेंट से ज्यादा वोट चुनाव में नहीं पड़े। हमारे कामयाब हुए उम्मीदवार भ्रनंतनाग शहर में प्यारे लाल रंडू को ग्रनंतनाग शहर में जो 30 हजार की ग्राबादी का है बहां एक बोट पड़ा। वह भी पी.एल. रंडु का। डां. अब्दुल्ला ने मुझे बताया कि एक ग्रादमी ने जरूरत की वोट डालने की ग्रीर वे थे हमारे गुलाम रसूल कार जो हमारे कांग्रेस के बहुत बड़े लीडर रहे हैं। किसी ने वोट डालने की जरूरत नहीं की । श्रीनगर शहर में जो कि काश्मीर के सियासत का दिल है, जहां से भ्राजादी की तहरीक चली, वहां से नेशनल कांफ्रेंस के उम्मीदवार के मकाबले में किसी ने फार्म भरने की जरूरत नहीं की, भ्रनभ्रपोज्ड वे जीते, उम्मीदवार हुए। ये हालात थे। भ्राप लोग समझते हैं कि कैसे ये हालात पैदा हुए। कहां थी वह नेशनल फोर्स जब चुनाव हुए। किसने कांप्लेन्ट किया? कांग्रेस की शक्ति थी वह भी वहां नहीं ग्राए। नेशनल कांफेंस की ताकत थी वह भी नहीं ग्राए। मुझे बताइए कि जिस चुनाव में दो परसेंट वोट होगा उस चनाव में लोगों की क्या शिरकत होगी। तो ऐसे हालात थे। लेकिन हम कहना चाहते हैं कि हम इसके लिए जिम्मेदार हैं तो सरकार को इन हालात का मुकाबला करना चाहिए। श्रीनगर में जितने भी हमारे मित्र आज सारे मुल्क की बातें करते हैं ... (व्यवधान) जब लोगों ने मुझे चुना है, मैं सारे मुल्क की बात करता हूं। मुजफ्फरनगर के लोग भी हिन्दुस्तानी हैं। सारा हिन्दुस्तान मेरा है।(ज्यवधान) of people. verdict the Please sit down. हिन्दुस्तान हमारा है, देश हमारा है, हम से भी चुने आ सकते हैं। लेकिन जहां

[श्री **मृष्**ती गोहम्मद सईद] दो परसेंट बोट पड़े हैं में उनकी बात कह रहा हं।

जो जगमोहन की प्रपाएटमेंट के बारें में सवाल ग्राया में यह कहना चाहता हूं कि जैमा णिव णंकर जी ने कहा था कि जब वह गवनर थे वहां, उन्होंने लोगों के लिए वहत ग्रच्छे काम किये थे। हमारा भी यह ध्याल है और इसी कारण नये गवर्नर को वहां नहीं भेजा गया। क्योंकि लगभग तीन महीने कश्मीर की समस्या को देखने, लोगों को समझने में लग जाते हैं। यह समझने में लगते हैं कि ग्रफ़सर कीन है, इलाके कौन-कौन से हैं। मैं कहना चाहता हूं, यह मेरी राय नहीं है मैं कोट करना चाहता हूं। डा. फारू ख ग्रब्हुल्ला 6 फरवरी, 87 को जब हलफ लेते हैं...

SHRI PAWAN KUMAR BANSAL (Punjab): Sir, to suggest that the earlier Governor took three months to understand the situation and, therefore, he was recalled, boils down to this that if they have not uncerstood the situation, if this Government has not understood the problem of the country this Government should go.

श्री मुपती मोहम्मः सई ः मरा डिसिजन है, मेरा जजमेंट है कि जो श्रादमी वहां गवर्नर 5 साल तक रहा है, जिस गवर्नर के बारे में लोगों की श्राम राय यह थी कि इसने जम्मू-कश्मीर में श्रच्छा काम किया है, जिस गवनर के बारे में डा, फारूख ग्रब्धूल्ला साहब यह कह रहे हैं जब हलफनामा ले रहे थें:

- "(1) We would need you very bad'y. It is indeed amazing that such remarkable work could be done by you in a short time through embecile and factionridden bureaucracy.
- (2) Please do not hesitate to pull my ears if I go wrong.

(3) if today three tallot boxes are kept—one for the National Conference, one for the Congress and one for you, your ballot box would be full while the other two ballot boxes would be empty."

श्री जगेश देसाई (महाराष्ट्र) : यह कब की बात है ?

श्री मुक्ती मोहम्मद सईद: जव 87 में वह हलफ ले रहे थे। यह कोई ऐसा सवाल नहीं है... (व्यवधान)

श्री मुरेन्द्रजीत सिंह श्रहलुवालिया: ग्राप भगवान हुष्ण मानते रहे हैं.. (ब्यवधान)

श्री मुपती मोहम्मः सङ्घः यह तो श्राप नहीं कह सकते कि मैंने कांग्रेस के लिए क्या-क्या किया, ट्राई कलर के लिए क्या किया, किन-किन हालात में किया इसमें श्रापके सटींफिकेट की जरूरत नहीं है। बहुत जूनियर हैं श्राप कांग्रेस में, पता नहीं कब से हैं। सवाल यह है कि मैं श्रापको सही सूरत में वहां के हालात की बताना चाहता हूं।

श्री सुरेन्द्रजीत सिंह श्रहलुवालिया: किसी सदस्य के प्रति यह कहना ठीक नहीं हैं। इन्होंने अभी यह कहा कि कब से मैं कांग्रेस में हूं यह जानना चाहते हैं। तो क्या यह कांग्रेस का प्लेटफार्म बनाना चाहते हैं। वाहते हैं? यह पैदा मेरे से पहले जरूर हुए होंगे लेकिन कांग्रेस में मेरे से पहले नहीं आये।

श्री मुक्ती मोहस्मउ सईदः मैं यह
कहना चाहता हूं कि उस वक्त जब
जगमोहन ने वहां टेक्ग्रोवर किया तो
कोई वहां श्रीनगर में मिलिटेंट टैरेरिस्ट
ग्रा जाता था बीड लेकर गोली का तो
एव्डीकेशन ग्राफ ग्रथोरिटी था। जो वह
करते थे उसका कोई मुकाबला नहीं था,
एडमिनिस्ट्रेशन में कोई नहीं था। एसपी
ग्रनन्तनाग ग्रौर एसपी श्रीनगर कोई
नहीं था।

There was total collapse of administration.

ग्रापको यह मृतना चाहिए कि कश्मीर की केबीनेट, वहां के चीफ मिनिस्टर डा० फारुख थे तो दो महीने से जम्म में, श्रीनगर में कोई ग्रफसर नहीं था, कोई नहीं था, कम्पलीट एव्डीकेशन अप्क ग्रथोरिटी थी। यह माहौल था। मेरा कहना यह है कि वहां भ्रातंकवादियों का मिलिटेंट चल रहा है। जो कांग्रेसमैन हैं उनसे कहना चाहता हूं कि जो कांग्रेसी हैं उसका जहन कभी नहीं बदल सकता। उमका कमिटमेंट सेक्यूलरिज्म के माथ है लेकिन खौफ में है। ग्रगर कोई बात करेगा तो उसपर गोली चलायेंगे या पकड़ लेंगे। नेशनल कांग्रेस में भी ऐसे लोग हैं जिनका कामिटमेंट देश के साथ है फिर भी सियासी तौर पर काम करेंगे। गवर्नमेंट का काम है, एडमिनिस-टेशन का काम है तो to contain and to climinate terrorism. इसका कोई जवाव नहीं है। इसका कोई जवाब नहीं है। जुलूस का कोई जवाब नहीं है। जुलुस तो चलते रहेंगे। उन्होंने एक फियर साइकोसिस, खौब, पैदा किया। मैं समझता हं कि कुछ लोगों को श्रागे श्राना पड़ेगा श्रौर ऐसी हःलात का म्काबला करना पड़ेगा। हमने ऐसे ह लात का मुकाबला किया है। वहां पर पाक का एजीदेशन शुरू हुआ था। लोगों ने कहा कि यह मुप्ती का घर है। सिर्फ न।र ग्रादमी हमारे संथ रहे। विजबाडे में हमारे वालिद का घर था। चार ग्रादमी हमारे साथ थे। इसलिए में ग्रदव के साथ कहना चाहता हूं कि काश्मीर सेकुलरवाद का सिम्बल है। अगर हिन्द्स्तान से काश्मीर जाता है तो सब कुछ खत्म हो जाता है। मैं यह भी कहना चहता हूं कि पाकिस्तान का काश्मीर पर कोई हक नहीं बनता है। पाकिस्तान ग्रपने देश को देखे। सिन्ध में क्या हो रहा है, बिलोचिस्तान में क्या हो रहा है। जो बिहारी 1947 में गये थे ग्रौर जो बंगलादेश से गये हैं, उनके लिए कोई जगह नहीं है। हिन्दुस्तान में इस्लाम जिन्दा है, मुसलमान की

आइडेंटिटी है तो हमारा हक बनगा · काश्मीर हिन्दुस्तान का है। ऐसे माहोत में मैं यह कहना चाहता हूं कि 🕬 एवशन की जरूरत है। कोई वहस करा के लिए तैयार नहीं है। इस नगा से ग्रौर हमारी सरकार की तरफ 🧀 क्लीयर भ्रौर केटेगरीकल मैंसेज जन्म च हिए कि काश्मीर हिन्दुस्त न का लिए। है। इसको हम जाने नहीं देंगे। 🖏 🔀 कहना चाहता हूं कि बेगन हों का 🕾 नहीं होना चाहिए। श्रामी के कुछ यह ग्रा रहे थे। कोई जलूस नहीं निकल 💎 था, कोई गोली नहीं चल रही थी, 🔗 बच्चों पर हमला किया गया। भा ब्रातंकवादी कुछ करते हैं तो वी छन एफ, को ग्राँर दूसरी फोर्सेज को याला काम करना पड़ता है। ये वच्चे 🐠 वसों में ग्रा रहे थे। एक फयाज अटम थे जिनके बारे में कहा जाता है कि एक्सप्लोसिव में एक्सपर्ट थे, वहां गोली चल नी पड़ी। फोर्सेज की 🚟 ग्रर्डर हैं, तभी गोली चलाये जय गर् जरूरत हो। बस में लोग वैठे हुए कहते हैं कि कह रहे थे ग्राजाती मिलेगी। किसने कह दिया कि एक दिन में मिल जाएगी। इस लग्ह हालत वहां पर है। इसीलिए मेंने 😗 कि फर्म एक्शन की जरूरत है। । जो पोलिटिकल एनिसिएटिय की है, जैसा कि पंजाब में एक ग्रच्छा '' है। वहां भ्रच्छे लोग भी हैं। अःः भी है और उसको बाहर से पद मिलती है। लेकिन पोलिटिकल एस्टिं भी बंद नहीं हुई है। वहां 😗 लोग हैं जो कहते हैं कि हम हिन्छ के साथ हैं। हम दूसरी वीजें हों। देंगे। ऐसे लोगों को हमें अपन लेना होगा। हमने कुछ स्टैप्य 🖘 ग्रौर वार्डर के बारे में सोचा है! मई में जो स्तो व।उन्ड एरियाज ह कुछ किया गया है। एक्चुल कहें लाइन से कुछ लोगों को पंकड़ा 🦥 जो वहां से जा रहे थे। बुई। ह राजौरी में यह हुआ है। इंटेनि 🐃 भी हमने देखा है और उसकी स्ट्रेन्थन कर रहे हैं। काश्मीर में नेशन हो रहा है। पुलिन स्टेशन

श्री मुफ्ती मोहम्मद सईदी लोकल पुलिस :को पहुंचने में दिक्कत होती है, इसको भी हम देख रहे हैं। पंजाब में भी यह प्रोबल्म ग्राई थी। पुलिस के बाद फिर उनके खिलाफ कार्यवाही होती है। जो पुलिस में पहले माहोल था उसको देखते हुए उनको सहुलियतें देकर लोकल पुलिस को इन्वाल्व करने की कोशिश की जा रही है। इसी तरह से preventive arrests of criminals and elements have been anti-social stepped up in a systematic manner. Besides, actions are being taken against harbourers and sheltergivers of extremists and anti-social elements.

इसी तरह से होमगार्ड ग्रार्गन।इजेशन वहां इम्पार्टमेंट होता है ग्रौर हजारों की तादाद में हैं। लेकिन जब वहां देखा गया तो वहां कोई नहीं था। घर में बैठे थे। पता नहीं क्या काम करते थे। उसको डिस-बैन करके नया आर्गनाइजेशन बनाने की कोशिश की जा रही है। There are a number of measures which we are taking there.

इसी तरह से जो डेवलपमेंटीव मेजसं है, जो दूसरे मैजर्स हैं पालिटिकल साइड पर...

श्री मीर्जा इशदिबंग (गुजरात): ग्राप यह बताइये कि ग्राप क्या डेवलप-मेंटस प्रोग्राम लाना चाहते हैं। थोड़ा से इस बारे में हमको बताइय। What development programme are you going to take?

श्री मपती मोहम्मद सईद : में यह कहना चाहता हूं कि ...

DESAI: **JAGESH** SHRI If you give us a gist of it, we can suggest something.

श्री मपती मोहम्मः सईदः कश्मीर में जो सबसे बड़ी बात है, जहां तक शिक्षा का तालुक है, तालीम का ताल्लुक है, प्राइमरी से लेकर पोस्ट तक देयर इज नो ट्युशन फी, न मैडिकल कालेज में, न युनिवर्सिटी में और न टेक्नीकल श्रौर इजीनियरिंग इंस्टीट्यट्स में है। वहां पर कहीं, हर जगह ग्राप देख लीजिए कि पोस्ट ग्रजुएट लड़के ग्रौर लड़कियां हैं। लेकिन कश्मीर में कोई लार्ज स्केल इंडस्ट्री का स्कोप नहीं है, रेल नहीं है, इसलिये लोग वहां बेकार हो गये हैं। जगमोहन ने गवर्नर रूल में ग्रच्छा सिस्टम बनाया।

पहले वहां ग्रप्वाइटमेंट के लिये कोई रेक्नुमेंट बोर्ड नहीं था। मिनिस्टर पार्टी वरकर्स की सिफारिश पर ग्रगर कहीं टीचर्स लगाने हों, प्रोफेसर लगाने हों साइंस के, मैथेमेटिक्स का प्रोफेसर लगःना हो तो उसके लिए कोई एम.एल.ए. लिखकर देता था ग्रौर मिनिस्टर उसका रेत्र टमेंट कर देता था। इससे जो लोग मैरिट पर आते थे, फस्ट डिवीजन होते थे, जिनके मार्क्स भ्रच्छे होते थे वे इग्नोर होते थे। इस तरह से यह करके डा फारुख साहब की सरकार में जब 5-6 वैकोंसीज हुई तो रिटायरमेंट एज 55 से 58 कर दी। अब कोई 5,7,8 हजार के गरीब टीचर्स स्रौर गजटेड ग्राफिसर्स की वैकेंसीज हैं ग्रीर इसके लिये गवर्नर ने बाकायदा बोर्ड बनाया है ग्रौर मैरिट के ग्राधार पर ग्रौर पावर्टी के श्राधार पर उनका श्रप्वाइंटमेंट किया जा रहा है। इसी तरह से हमने इस बटालियन बी॰एस॰एफ> और आई सो॰ बी० के लिये वहां नौजवानों की भर्ती करना है। ऐसे ही भ्रौर मैंजर्स है जो वहां लिये जा रहे हैं। वहां पर दो इंडस्ट्रीज हैं। एक वाच फैक्टरी है और दूसरी टेलीफोन इंडस्ट्री है। टेलीफोन इंडस्ट्री 1965 में शुरू हुई थी लेकिन अभी तक उसमें 150 लोग काम करते हैं। इसके मुकाबले रायबरेली में जो इंडस्टो है वहां पर दस हजार के करीब लोग काम करते हैं। वहां पर फुड प्रोसेसिंग में लोगों को इम्पलाईमेंट मिल सकता है। वहां का जो "ए" ग्रेंड सेव है वह यहां लाना पड़ता है तथा उसकी पैकेजिंग होतो है, उसका ट्रांसपोर्ट होता है। इसका फायदा वहां के लोगों को नहीं मिलता है इसलिये फूड प्रोसेसिंग इंडस्ट्री के बारे में सोचने की जरूरत है।

कम्युनिकेशन, सड़कों की वहां हालत बहुत खराब है। वहां पावर सिस्टम ठीक नहीं है। अगर जम्म-कश्मीर की हाइडल पोटेशियलिटी का पूरा इस्तेमाल किया जाय तो वह पूरे देश का पावर दे सकता है। लेकिन ग्राज जो सूरत वहां पर है वहां पर इलेक्ट्रिसिटी का इंतजाम नहीं है। बहुत सारे कदम हैं जिनको उठाना है। इसके लिये अच्छे माहोल की जरूरत है। जब तक हम लोगों का कांफिडेंस ह। सिल करने की कोशिश नहीं करते हैं तब तक हम यह नहीं कर सकते। लेकिन हम नाउम्मीद नहीं हैं।

वहां पर सबसे ग्रहम सवाल टैरोरिज्म का है। लोग चाहें तो वे ग्रपनी ताकत से उनको पकड़ सकते हैं उनको कंट्रोल कर सकते हैं। यह हमारा टेस्ट है। लेकिन इसका मतलब यह नहीं है कि हमें कुछ पोलिटिकल एक्टिविटीज पर नहीं करनी हैं।

श्री मीर्जा ईशाःबेग: मैं यह कहना चाहता हूं कि इम्लीमेंट तो ग्रःप बाद में करें जब वहाँ का माहोल ठीक हो जाय । लेकिन भ्रान पेपर भ्राप क्या हाइड्रो प्रोजक्ट बना रहे हैं? ग्राप हाइड्रो प्रोजक्ट की बात कर रहे हैं तो उसे कहां बना रहे हैं?

श्री मक्ती मोहम्मः सईदः पावर के बारे में सलाल प्रोजेक्ट जम्मू-कश्मीर में हमारा है। मैं डिटेल में नहीं जाना चाहता हूं। सल ल प्रोजेंकः जो पिछले साल मुक्कमल हुई, लेकिन उस बिजली को पावर को श्रीनगर ले जाने के लिए ट्रांसिमशन लाइन चाहिये वह बनी नहीं है। उसके लिए हमने 150 करोड़

रुपये सेंग्शन किये हैं। ट्रांसमिशन लाउन फौरन बननी चाहिये सब से बड़ी बात यह है। इसी तरह से फुट प्रोसेसिए इंडस्ट्री, इलेक्ट्रोनिक इंडस्ट्री के वारे में मैंने कहा। वहां जो वाच फेक्टरी 🖟 टेलीफोन इंडस्ट्री है, उस में अगर पांच हजार लोगों को भी इम्पलायमेंट मिल जाए तो बहुत बड़ी बात होगी। हर्मः तरह से सेंट्रल सेक्टर में बैंकों में भूती का जहां तक सवाल है, भ्रगर किसी वत वैंक में ग्रप्लाई करना है तो उमका दिल्ली या चण्डीगढ़ ग्राना पड़ता 😤 हमने सोचा है कि सेंट्रल सर्विसेज रिक्टमेंट के लिए श्रीनगर में कायम किया जाए ताकि लोगों को दिल्ल या चण्डीगढ़ न जाना पड़े। इसी तरह से पालिसी जिसे एक्शन प्लान कहा जाना है, उसके बारे में पहले यह कहेंगे नेशनल कनसेंसस इवाल्व हुग्रा है 🌬 किस तरह से कश्मीर की समस्या 🐠 टेकल किया जीएगा। लेकिन सब 🕖 बड़ी बात यह है जितनी भी पार्टी हैं वहां उनके ग्रपने कार्यकर्ताग्री 🕕 एक्टीवाइज करने की जरूरत है। जब तक हम लोग नहीं जाएंगे वहां का वनं नहीं जाएगा। हम कहते हैं पिछले विक जो डेलीगेशन श्रीनगर गया। बहुत 🕝 साथियों को समझाने में बहुत विभाग होती है कि क्या हाल था। बहुत मिलि था। लेकिन में कहता हूं कि उस 🕾 गेशन के जाने से भी एक फायदा हुय कश्मीर के लोगों के दिल में यह है। पंजाब की बात तो हम रोज करते हैं वहां भी कर्फयु है। वहां के लोग 🤢 से नाराज हैं। एक साथी ने जमा सिंह ने यह कहा कि शेख साह्य 🐇 1978 में वहां के चीफ मिनिस्टर 🕛 वहां से एक ग्रामी का ट्रक श्रीनगर गुजर रहा था। कुछ लोगों ने उम 🕐 पथराव किया। म्रामी के जवानी पर पथराव हुम्रा तो उन्होंने गोली जिससे 10-12 लोग मारे गये। जिल हो गया, सारा श्रीनगर जमा हो ग शेख ग्रब्दुला चीफ मिनिस्टर ये, उस स्टेज पर चले गये। उन्होंने 🕖 यह नहीं, हमारी फौज की बड़ी 🤼 🗥 है। 1947 से ले कर ग्राज तक 🖘

श्रि नृषती मोहम्म सर्दरी

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कभी मिसविहेव नहीं किया। हर जगह जहां वह रहते हैं लोगों के लिए काम करते हैं। लेकिन ऐसा सवाल मह दुख की बात है। शेख मोहम्मद अब्दुल्ला स्टेज पर आए। उन्होंने कहा कि ऐसा नहीं है। मैं कहता हं हमारे साधी लीडरान जो यहां से गये वहां के को लोगों कम से कम इस बात का ग्रहसास दुग्रा कि हमारे लिए भी कोई

बात सोवने के लिए आए हैं। यहां तो नहीं शायद लोकसभा में बुछ लोगों ने यह तजवीज की। जैसे कहा जाए **किर य** एन क्रो का डेलीगेशन क्रा रहा है तो लोग जमा हो रहे हैं ऐसा सवाल नहीं है लेकिन ह्यमेन राइट्स का भी एक डेलीगेशन गया। मैने सुना कि वह मस्जिदों में चले गये। लोगों की बातें उन्होंने मुनी। ऐसा है कि हमने नाता तोड़ना नहीं है, हमें नाता जोड़ने की कोशिश करनी है, लोगों को इनवाल्व करना है। इसमें खतरा भी हो सकता

है। लेकिन जब लीडर जाएंगे, बाकी

भी जाएंगे। में इस मैं नाउम्मीद नहीं

है। ग्रन्छे ढंग से भी हो सकता है

श्री पशुपति नाथ सुक्त (उत्तर प्रदेश): मैं यह जानना चाहता हं कि क्या यह सच है कि नेशनल कान्फेंस के एक एम पी ने ग्राज रिजाइन कर दिया है because he was under the threat of terrorists there and you could not provide adequate security?

श्री मुपती मोहम्मः सईदः मेरे ख्याल में ऐसी बात नहीं है (व्यवधान)

They are:

(व्यवधान)

(1) Activising political parties having a base in the Valley organizationally at the grass-root level and full Government's support to their activities.

- (2) Identification of the nuclei in the Valley Region having the potentiality for being used for activating the political process.
- (3) Identification of the irritants in the people's minds and formulation of plans for removing them at administrative and political planes.
- (4) Identification of influential people, building up of public opinion and youth leaders in each district in the valley and initiating political action through selected representatives of political parties for winning them over.
- (5) Building of support amongt the youth by organising campaigns and all-party youth conventions at important centres in the Valley.
- (6) Political assessment of the relative strength of various outfits fanning anti-India sentiments and also assessment of the strength of the political parties at grassroot level for determining the extent of push and nature of the strategy to be adopted in neutralising the terrorist elements.

This will help in choosing the place where the first move should be made to decide whether the initiative should be taken first in the rural areas or urban areas,

VISHWA BANDHU SHRI GUPTA (Delhi): I want to ask one question.

THE DEPUTY CHAIRMAN: Kindly go to your seat and put the question.

SHRI VISHWA BANDHU GUPTA: Is it true that the historical place, Sheikh Abdullah's house. which was a place of pilgrimage for the freedom fighters, has also been burnt and the Press in the

Valley is also threatened and there is no security for the Press? What are you doing about these things? Would you tell us the facts?

श्री मुप्ती मोहम्मद सईइ: शेख साहब की जगह जो है वह सोहरा में है। वहां कोई रहता नहीं है... (व्यवधान) मैंने कहा कि इस समय नहीं रहता है। मेरी बात सुनें। मेमोरियल भी वहां नहीं है । उसमें लोग नहीं गये थे। एक दो लोग गये थे जलाने के लिए तो फौरन वहां फायर ब्रिगेड लाया गया श्रौर श्राग को काबू करने की कोशिश की गयी। यह वाकया हुन्ना है। यह बात कन्डेम्नेबुल है।

श्री शान्ति व्यागी (उत्तर प्रदेश): मकान जला नहीं?

श्री मुक्ती मोहम्मद सईद: जहां डा. फारुख साहब रहते हैं उनका मकान नया है। शेख साहब का मकान मीडो होटल के पीछे बना हुआ है जो बाद में बना है। यह पुराना था जहां,. (व्यवधान)

श्री राम चन्द्र विकल: सोहरा वाला मकान जला दिया है। ग्रखबार में है।

श्री मुपती मोहम्मद सईद: वह है। में कहता हूं सही है लेकिन वहां कोई रहता नहीं है।

श्री पी. शिव शंकर: गुजारिश यह है कि अखबारों में यह खबर शाया हुई है कि उनके ग्राबाग्रोग्रजदाद का मकान जलाया गया है। यह ग्रखबारों में ग्राया है।

श्री मप्ती मोहम्मद लईव: है। वह मही बात है।

SHRI VISHWA BANDHU GUPTA: The question that I asked was this. What about the Press and the freedom of the media to operate there? They are feeling very

much threatened there and I want to know whether adequate security is being provided to them.

श्री मुफ्ती मोहम्मद सईद : मेरा कहना यह है कि यह जो कमेटी बनी है, 5 मैंम्बर्स करेंटी और मिनिस्टर साहब...(व्यवधान) प्रेस के बारे में मुझे मालुम है कि वहां कैसे करना है। ऐसा नहीं है कि लोग सिक्योरिटी नहीं चाहते हैं...(व्यवधान)

डा. रत्नाकर पाण्डेय (उत्तर प्रदेश): वह अ।फिस श्रीनगर से जम्मू चला गया है ग्रौर ताला बंद हो गया है।

श्रो मुपतो मोहम्मद सईद: किसका:

डा. रत्नाकर पा।डेय: यू. एन. ग्राई. ग्रौर पी.टी.ग्राई. का, यह सत्य है कि नहीं..(**व्यवधान**) ऐसी बात है। श्रखवार की रिपोर्टिग है..(**व्यवधान**)

VISHWA SHRI BANDHU GUPTA: The question is whether the Pressmen are free to operate in the Valley because there is threat to them to operate in the Valley. My information through my sources is that they are being threatened and they are not even able to report the situation correctly.

श्री मुफ्ती मोहम्मद सईए : ग्राप फिन्जेज को टच कर रहे हैं। मैं ग्रापको सिचुएशन बता रहा हूं कि इन बातों को हम सोच रहे हैं कि कैसे हर एक बात को करने की जरूरत है।

दुसरा यह है कि कुछ साथियों ने कुछ भेंम्बरान ने सजेस्ट किया कि यह जो मीटिंग बुलायी गयी है मैंजर पोलि-टिकिल पार्टीज की जैसे पहले पंजाब के बारे में म्राल पार्टीज कांफेंस हुई थी तो उन साथियों को उन पार्टियों की मैं यकीन दिलाना चाहता हुं कि ग्रगले कुछ वक्त में श्राल पार्टीज कांफेंस बुलायी जायेगी लेकिन उससे पहले कुछ न कुछ एक्शन प्रोग्राम होना है। हमारा जो

श्रि मुख्ती मोहम्मद सईदी डेलीगेशन है वह जम्मू जा रहा है, श्रीनगर जा रहा है, दो दिन टहरेगा वहां समस्याएं देखकर एक एक्शन प्लान बेसिस जैसी एक तजवीज है कि वहां फिर जाने की जरूरत है। इसके बगैर, पोलिटिकल कांटेक्ट के बगैर, सियासी ताल्लुक के बारे में कोई ग्रीर सवाल नहीं हो सकता है। मुझे पूरी उम्मीद है कि एक तो ग्रातंक पर कंट्रोल करना है दूसरा पोलिटिकल प्रोसेज शरू करना है। मैं पुरउम्मीद हूं कि हम काश्मीर को जाने नहीं देंगे। काश्मीर तो हमारे साथ है

श्री पवन कुमार बांसल : एडमिनि-निस्ट्रेशन की रीवैम्पिग की जो बात आपने स्टेटमेंट में पहले की थी वह क्या चीज है...(व्यवधान)

लेकिन काश्मीर के लोगों को हम श्रपने

साथ लायेंगे, कौमी इदारे में लायेंगे

श्रीर मेन स्ट्रीम में लाने में जरूर कामयाब

हो जायेंगे।

श्री राम नरेश यादव: महोदया; एक प्रश्न यह है कि जो काश्मीरियों का; काश्मीर के लोगों का पलायन हुआ है इस भय ग्रौर ग्रांतक की वजह से जो दूसरे राज्यों में बेचारे गये हैं उनको लाने के लिए सरकार क्या व्यवस्था करने जा रही है। यह बहुत भ्रावश्यक सवाल है क्योंकि जो रि**प्यूजीज है..(व्यवधान)** या ग्रातंक के कारण जो लोग भागकर दूसरे राज्यों में गये हैं शरणार्थी बन चुके हैं उनको वापस लाने के लिए सरकार की तरफ से क्या एक्शन लिया जारहा है?

श्री मुपती मोहम्मद सईद : सरकार की तरफ से यही कोशिश की जा सकती है कि वहां एक कनजीनियल मासफीयर, एक माहौल बने, ठीक बने, तभी तो उनको लाया जा सकता है। लेकिन मैं यह कहना चाहता हूं कश्मीर में कोई कम्युनल इंसिडेंट नहीं हम्रा है। मेरी रिपोर्ट में एक भी कम्युनल इंसिडेंट नहीं है, लेकिन लोग डर के

मारे जब जुलुस निकाले, तो माइनार्टी के लोगों को कहते हैं कि ग्राप ग्रागे चलिये, म्राप देश के खिलाफ नारे लगायें। वह नारे देने को तैयार नहीं हैं। उस थ्रोट को लोग बर्दाश्त नहीं करके श्राये हैं, लेकिन मैं जरूर ग्रापको यकीन दिलाना चाहता हूं कि एसा माहील बनाना है कि वह ग्रपने घरों में जायें। किसी की जमीन है, किसी का मकान है, वह सब छोड़ कर ग्राये हैं ग्रौर उनकी जो जाय-दाद वहां पड़ी है, उसकी भी हिफ़ाजत करने की जरूरत है। मैंने इनसे कह दिया है कि उसकी हिफाजत करनी है, यह नहीं कि वह मकान छोड़ें, जमीन छोड़े, तो कोई ग्रौर कब्जा करें। हमें तो ऐसा माहौल बनाना है कि वह वापिस जा सकें।

श्री सुरेन्द्रजीत सिंह ग्रहल्वालिया : मैंने सरकार को गुजारिश की थी कि जार्ज फर्नांडीज जो कश्मीर के मामले में मंत्री नियुक्त किये गये हैं, वह 1984 में पाकिस्तान गये थे। पाकिस्तान में जाकर उनकी जिया-उल-हक के साथ मीटिंग हुई थी जिसमें इस देण का राजदूत उपस्थित था या नहीं था, उस मीटिंग में क्या बातें हुई थीं, श्रौर उसका तालुकात भ्रापरेशन टोपाज के साथ था या नहीं था, यह क्यों नहीं बताते ? यह हाऊस में उपस्थित हैं, यह क्यों नहीं बताते . . . (व्यवधान) यह बतायें कि यह पाकिस्तान गये थे या नहीं गये थे ?

श्री पशुपति भाष सुकुल : इन्होंने जिया-उल-हक की तारीफ की थी।

डा० रत्नाकर पाण्डेय : माननीय सदस्य पूछना चाहते हैं और ग्राप उनका जवाब नहीं ग्राने देना चाहती हैं... (**व्यवधान**) महोदया, श्राप इस तरह से मत करिए । ... (व्यवधान)

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया: पाकिस्तान के. . . *

^{*}Not recorded

SHRI KAMAL MORARKA (Rajasthan): Madam, the accusation he has made should be expunged. He cannot accuse anybody like

THE DEPUTY CHAIRMAN: No Member can make an accusation against another Member until and unless he has a substantive The accusation is withmotion. drawn. It is removed from the record. (Interruptions) You bring a motion. You cannot do it like this. It is not within the rules. (Interruptions) You try to learn the rules and then speak. (Interruptions) Mr, Jadhav, please take the book Unparliamentary, and read it. parliamentary, there is a difference between the two. You are not understanding it after so many years. (Interruptions) I will run this House according to the rules of this House. (Interruptions) I cannot run the House like this. You bring a substantive motion and move it in the House and get it passed. Without that you just cannot make an allegation against anybody.

श्री राम चन्द्र विकल : महोदया, नेरा व्यवस्था का प्रश्न है। उसे लिया जाए । ... (न्यवधान) मेरा व्यवस्था का प्रश्न यह है कि हमारे जार्ज फर्नांडीज ग्राज कश्मीर एफेयर्स संबंधित मिनिस्टर हैं ग्रौर वह यहां में मौजूद हैं। उन पर गलत या सही ग्रारोप लगाया जा रहा है (व्यवधान)

श्री फमल गोरी का : यह व्यवस्था का प्रश्न है । ग्राप ग्रारोप का नोटिस माप 1 ग्रारोप नहीं सकते । ... (व्यवधान) ग्राप यह ज्यादती कर रहे हैं।

ग्राप नहीं कर सकते । ग्राप को हमारे हक मत सिखाइए । हमारे क्या हक हैं, मत मिखाइए हम को ।

श्री राम चन्द्र विफल : महोदया, जवाब नहीं दे रहे हैं ?

श्री कमात मोराएका : नहीं देंगे जवाव । ... (व्यवधान) ...

उपसभापति : ग्राप रूल-238 पहिए। उसके हिसाब से जब ग्राप हाउस में कोई चीज लेकर भ्राएंगे तो वह कायदे के लिहाज से होगी । श्राप रूल पढिए, उसमें मंत्री भी लिखा है। ग्राप जो कहेंगे. कायदे के श्रंदर श्रापकी सनी जाएगी । बेकायदा ग्राप मत बोलिए ।

श्री सुरेद्ध जीत सिंह ब्रहलुवालिया : यह उनके हक में है ... (न्यवधान) वे बताएं...(व्यवधान)...

VITHALRAO SHRI MA-DHAVRAO JADHAV: Madam. I am on a point of order (Interruptions) My point of order is this. Either Mr. Ahluwalia has brought it as per the procedure or not. That is a different thing. But the whole question is that we have The hon. Micertain allegations. nister is present here. (Interruptions) There is no rule like this. Madam, thre is no rule like this. You read out that rule. (Interruptions)

डा० रत्नाकर पाण्डेय : महोदया, हमारे सदन के माननीय सदस्य ब्रहलुवालिया ने महत्वपूर्ण प्रश्न है। श्री फर्नांडीज यहां हैं ग्रीर उनके सम्बंध में यह कहा गया है ... (व्यवधान)

उपसभापति : ग्राप ग्रपना स्थान ग्रहण कीजिए, शिवशंकर जी मोशन मव कर रहे हैं। बात खत्म हो गयी, भ्राप बैठ जाइये । (Interruptions) That is over now. That chapter is closed. Mr. Shiv Shanker.

SHRI P. SHIV SHANKER: Madam, I move the following motion:

"This House expresses its grave concern at the situation in Jammu

[Shri P Shiv Shanker]

and Kashmir. From across the border, terrorism is being encouraged aided and persistent tempts are being made to arouse in secessionist sentiments the valley. It is necessary for all Indian patriots to aside set their ideological and political differences and to act unitedly for defending the unity and integrity of the country. The role of the people of Jammu and Kashmir in our nation building efforts ever since their participation in our struggle for national freedom has been a glorious one. Jammu and Kashmir has a proud tradition of communal harmony and tolerance. The cultural identity of Jammu and Kashmir has been maintained and shall be maintained. The legitimate aspirations of the people of Jammu and Kashmir will continue to have expression. At the same time, no sinister designs against the unity and territorial integrity of India shall be permitted to succeed. The nation stands united and committed to this goal. Secessionism subversion and against the rule of law will, at no cost, be allowed in our democratic system.

This House is convinced that within the framework of our democratic and secular polity, the political activity in Jammu and Kashmir must be revived. All our efforts should be unitedly directed to this national goal. This House appeals to misguided sections of people in the Kashmir valley to abjure violence and take recourse to peaceful ways for the redressal of their grievances for which abundant opportunities exist within the Constitution of India.

The motion was adopted.

SHRI JAGESH DESAI : Unanimously.

THE DEPUTY CHAIRMAN: Yes, it is unanimous. There was no dissent.

Mr. George Fernandes. Supplementary Demands for Grants (Railways).

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1989-90

THE MINISTER OF RAIL-WAYS (SHRI GEORGE FER-NANDES): Madam, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (Railways) for the year 1989-90.

THE DEPUTY CHAIRMAN: Special Mentions. (Interruptions)

श्री ग्रहत बिहारी वाजपेयी (मध्य प्रदेश): एक्सीडेंट कहां का है ?

उपसभापति : बाद में होगा ।

SOME HON. MEMBERS: What about the Statement?

THE DEPUTY CHAIRMAN: We cannot have the Statement just now. He has laid only the Supple-Grants. mentary Demands for (Interruptions) Please listen. am explaining. He wanted to make the Statement. If he makes the Statement, then it will be delayed because the Members will ask clarifications. (Interruptions) You were sitting on this side. You know our House procedure. By mistake the Secretariat distributed. requested the Minister. On personal request, he is not making the Statement. (Interruptions) Mr. Sibtey Razi, please take your seat. You do not know what is happening. He wanted to make the Statement. It is not listed for today. The Statement is not listed. (Interruptions) Please take your seat. Every moment you just get up. All right. I will ask the Minister to make the